

RATIFIED MINUTES OF MEETING No.02/18 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 25.04.2017 ACTUALLY HELD ON 28.04.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 02/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 which was scheduled to be held on 25.04.2017 **actually held on 28.04.2017** under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME), N.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:8/25/80-ALC2/2016	Party Name: NILSAN NISHOTECH SYSTEMS PVT.LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00568/AM17/	RLA File :03/95/040/00426/AM13/	Lic.No/Date:0310707664 05.09.2012	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.			

Case No.:7/25/80-ALC2/2016	Party Name: NILSAN NISHOTECH SYSTEMS PVT.LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00567/AM17/	RLA File :03/95/040/00618/AM13/	Lic.No/Date:0310714868 12.11.2012	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP)			

letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.

Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
3 HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:06.06.2017
Decision: The Committee noted that the firm's reply dated 16.03.2015 was sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015, 28.12.2015 and 28.04.2016 to expedite comments. Case is deferred to 06.06.2017.			

Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
4 HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 06.06.2017.			

Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
5 HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No. 3(38)/15-TSW(B) dated 19.04.2017.			
RA may take further necessary action accordingly.			

Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
6 HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:06.06.2017
Decision: The Committee noted that the firm's reply dated 07.04.2016 again sent to DHI on 08.03.2017 for comments. Case is deferred to 06.06.2017.			

Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:06.06.2017
7	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/7 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-		
	1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. For net weight of components to be manufactured from import items at Sl. No. 1 to 36 & 140, details of components with net weights thereof may be indicated.		

Case is deferred to 06.06.2017.

Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
8 HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 10.03.2017 for examination and comments. Case is deferred to 06.06.2017.			

Case No.:2/25/80-ALC2/2016	Party Name: LYOPHILIZATION SYSTEMS INDIA PVT LTD.,	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Approved
9 HQ File :01/80/050/00562/AM17/	RLA File :09/24/040/00677/AM15/	Lic.No/Date:0910061713 17.03.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/32/2017-TSW/9 dated 28.04.2017 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.			

Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
10 HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.02.2017 for examination and comments. Case is deferred to 06.06.2017.			

Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
11 HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:06.06.2017
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. Case is deferred to 06.06.2017.			

Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:06.06.2017
12 Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/12 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. Details of import item at Sl. No. 56, its specific use in the export product and basis for its quantity.			

3. For net weight of components to be manufactured from import items at Sl. No. 1 to 44, details of components with net weights thereof may be indicated.

Case is deferred to 06.06.2017.

13	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:06.06.2017
Decision: The committee noted that the letter sent to the firm for seeking clarification. Case is deferred to 06.06.2017.				

14	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:06.06.2017
Decision: The committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for examination and comments. Case is deferred to 06.06.2017.				

15	Case No.:57/25/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00617/AM17/	RLA File :07/21/040/01174/AM15/	Lic.No/Date:0710108017 15.04.2015	Defer Date:06.06.2017
Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/12 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
- Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. - Specific use of import items at Sl. No. 216 to 219 in the export products and basis for their quantities. - For net weight of components to be manufactured from import items at Sl. No. 1 to 39, details of components with net weights thereof may be indicated.				
Case is deferred to 06.06.2017.				

16	Case No.:10/25/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00570/AM17/	RLA File :08/24/040/00122/AM16/	Lic.No/Date:0810135737 24.07.2015	
Decision: The committee decided to ratify the norms based upon the written comments of MSME (Chemical Division) vide OM No. TL-12024/32/2017-GC and F-DCMSME-20 dated 17.04.2017 as under:-				
Import item allowed on net to net quantity i.e. 50,000 in Number terms is recommended under GN-4 with nil wastage.				
RA may take further necessary action accordingly.				

17	Case No.:9/25/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
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HQ File :01/80/050/00569/AM17/	RLA File :08/24/040/00149/AM16/	Lic.No/Date:0810135907 21.08.2015	
Decision: The committee decided to ratify the norms based upon the written comments of MSME (Chemical Division) vide OM No. TL-12024/32/2017-GC and F-DCMSME-20 dated 17.04.2017 as under:- Import item allowed on net to net quantity i.e. 75,000 in Number terms is recommended under GN-4 with nil wastage. RA may take further necessary action accordingly.			

Case No.:14/25/80-ALC2/2016	Party Name: MATRIX MEDITEC PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
18 HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date:0810136256 12.10.2015	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.			

Case No.:16/16/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
19 HQ File :01/80/050/00391/AM17/	RLA File :08/24/040/00308/AM16/	Lic.No/Date:0810136711 11.12.2015	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME on 13.12.2016 for examination and comments. Case is deferred to 06.06.2017.			

Case No.:20/7/80-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
20 HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date:0310802488 11.02.2016	Defer Date:06.06.2017
Decision: The committee noted that the DEIT deficiency letter dated 09.11.2016 and 18.01.2017 sent to the firm directly through e-mail and DGFT reminder sent to them on 20.02.2017 through e-mail. Case is deferred to 06.06.2017.			

Case No.:1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
21 HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's reply dated 13.10.2016 has been sent to MSME (Chemical) on 27.10.2016. Case is deferred to 06.06.2017.			

Case No.:8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
22 HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's additional information dated 08.11.2016 has been			

sent to DHI on 09.11.2016. Case is deferred to 06.06.2017.

23	Case No.: 2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date:0710109739 29.04.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. Case is deferred to 06.06.2017.				

24	Case No.: 12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date:0510398531 17.05.2016	Defer Date:06.06.2017
Decision: The committee noted that as desired by DHI, the firm may furnish earlier AA No. for the same set of Import - Export Products for which norms was fixed. Case is deferred to 06.06.2017.				

25	Case No.: 10/7/80-ALC2/2016	Party Name: OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME on 24.06.2016 for examination and comments. Case is deferred to 06.06.2017.				

26	Case No.: 13/7/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00234/AM17/	RLA File :08/24/040/00057/AM17/	Lic.No/Date:0810137979 25.05.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. Case is deferred to 06.06.2017.				

27	Case No.: 7/16/80-ALC2/2016	Party Name: SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00382/AM17/	RLA File :52/24/040/00013/AM17/	Lic.No/Date:5210041915 02.06.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. Case is deferred to 06.06.2017.				

28	Case No.: 9/16/80-ALC2/2016	Party Name: SHIV HYDROMET	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. Case is deferred to 06.06.2017.				

29	Case No.:27/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00587/AM17/	RLA File :09/24/040/00171/AM17/	Lic.No/Date:0910063870 29.06.2016	Defer Date:06.06.2017
	Decision: The Committee noted that MSME vide UO No.30(6)/17-ME dated 18.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- • Weight of per unit export product. • Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. Case is deferred to 06.06.2017.			

30	Case No.:7/19/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00402/AM17/	RLA File :09/24/040/00192/AM17/	Lic.No/Date:0910063935 15.07.2016	
	Decision: The Committed decided to ratify the norms based upon the DHI written recommendation vide U.O. No.TSWB FN: 3(31)/2017 dated 24.03.2017 as under: The import item Stainless Steel Bar is allowed 2.36 Kg/kg content in Export Product Model No.IBSD013891P0020 with condition that weight of the export product to be taken as mentioned in Shipping Bill. RA may take further necessary action accordingly.			

31	Case No.:43/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00603/AM17/	RLA File :09/24/040/00194/AM17/	Lic.No/Date:0910063936 15.07.2016	
	Decision: The Committed decided to ratify the norms based upon the DHI written recommendation vide U.O. No.TSWB FN: 3(35)/2017 dated 27.03.2017 as under: The import item Stainless Steel Bar is allowed 1.91 Kg/kg content in Export Product Model No.IBSD013893P0020 with condition that weight of the export product to be taken as mentioned in Shipping Bill. RA may take further necessary action accordingly.			

32	Case No.:44/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00604/AM17/	RLA File :09/24/040/00193/AM17/	Lic.No/Date:0910063934 15.07.2016	
	Decision: The Committed decided to ratify the norms based upon the DHI written recommendation vide U.O. No.TSWB FN: 3(31)/2017 dated 24.03.2017 as under: The import item Stainless Steel Bar is allowed 1.93 Kg/kg content in Export Product Model			

No.IBSD013851P0020 with condition that weight of the export product to be taken as mentioned in Shipping Bill.

RA may take further necessary action accordingly.

33	Case No.: 49/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00609/AM17/	RLA File :09/24/040/00195/AM17/	Lic.No/Date:0910063933 15.07.2016	
	Decision: The Committed decided to ratify the norms based upon the DHI written recommendation vide U.O. No.TSWB FN: 3(35)/2017 dated 27.03.2017 as under: The import item Stainless Steel Bar is allowed 2.58 Kg/kg content in Export Product Model No.IBSD013853P0020 with condition that weight of the export product to be taken as mentioned in Shipping Bill. RA may take further necessary action accordingly.			

34	Case No.: 3/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	Defer Date:06.06.2017
	Decision: The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. Case is deferred to 06.06.2017.			

35	Case No.: 8/13/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00349/AM17/	RLA File :08/24/040/00195/AM17/	Lic.No/Date:0810138478 12.08.2016	Defer Date:06.06.2017
	Decision: The committee noted that the firm's application has been sent to DHI on 02.12.2016 for examination and comments. Case is deferred to 06.06.2017.			

36	Case No.: 36/19/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00431/AM17/	RLA File :03/95/040/00365/AM17/	Lic.No/Date:0310807145 16.08.2016	Defer Date:06.06.2017
	Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 06.06.2017.			

37	Case No.: 9/13/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00350/AM17/	RLA File :53/24/040/00012/AM17/	Lic.No/Date:5310019203 26.08.2016	Defer Date:06.06.2017
	Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 20.09.2016 for examination and comments. Case is deferred to 06.06.2017.			

38	Case No.:17/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00392/AM17/	RLA File :56/24/040/00018/AM17/	Lic.No/Date:5610004985 30.08.2016	Defer Date:06.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/38 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- Information submitted by the firm vide their letter No. SPIL/SION/4985 dated 06/03/2017 has been perused and they may be asked to submit the following information: 1. Net weights of both the export items at Sl. No. 6 (Submersible motor 3.0 HP) & 7 (Submersible motor 4.0 HP) has been indicated as 11.516 Kgs. which does not appear to be correct as the net weight of different inputs increases with increase in HP of motors. It may be clarified and correct weights may be indicated. 2. In the material balancing statement giving weights of imported and indigenous inputs (Annexure-A to G), net weights of inputs is not as per the requirements of inputs in the export items. For example, net & gross weight of CRNGO Electrical Steel in export item at Sl. No. 6 (Submersible motor 3.0 HP) have been indicated as 1.048 Kgs. and 2.62 Kgs respectively(Annexure-F) as against requirement of 3.144 Kgs. & 7.86 Kgs. in Annexure-I. 3. Material balancing statements (Annexure-A to G) may therefore, be suitably corrected and correct weights of export items may be indicated. Case is deferred to 06.06.2017.			

39	Case No.:18/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00393/AM17/	RLA File :56/24/040/00029/AM17/	Lic.No/Date:5610004986 30.08.2016	Defer Date:06.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/39 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Quantity of export item in Nos. also in addition to its weight. Case is deferred to 06.06.2017.			

40	Case No.:19/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00394/AM17/	RLA File :56/24/040/00030/AM17/	Lic.No/Date:5610004984 30.08.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/32/2017-TSW/40 dated 28.04.2017 as under:- 1. Net weights of 10.885 MT, 12.095 MT, 16.10 MT, 2.4 MT, 8.34 MT & 12 MT may be specified with the quantities of export products at Sl. No. 1 to 6 respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No.1 may be allowed as 5138 Kgs. as 1.05 Kgs./Kg. content in export items . 4. Quantity of import item at Sl. No. 2 may be allowed as 350.4 Kgs. as 1.074 Kgs./Kg.			

- content in export items after 1/3rd recovery from scrap.
5. Quantities of import item at Sl. No. 3 & 4 may be allowed as applied for i.e. 39785.50 Kgs. & 7208.14 Kgs. respectively as per SION C-1519.
 6. Quantity of import item at Sl. No. 5 may be allowed as 1091.6 Kgs. as 1.16 Kgs./Kg. content in export items after 20 % recovery from scrap.
 7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 1Cx1.5 Sq.mm" and its quantity may be allowed as applied for 5945 Meters on net to net basis.
 8. Import items at Sl. Nos. 7 to 12 may be allowed on net to net basis with accountability clause.
 9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RA may take further necessary action accordingly.

41	Case No.:54/25/80-ALC2/2016	Party Name: PRECISION EQUIPMENTS (CHENNAI)PVT.LTD.,	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00614/AM17/	RLA File :04/24/040/00085/AM17/	Lic.No/Date:0410162228 30.08.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.				

42	Case No.:19/19/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) dated 25.01.2017 sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.				

43	Case No.:14/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00389/AM17/	RLA File :05/24/040/00263/AM17/	Lic.No/Date:0510399606 02.09.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 02.11.2016 for examination and comments. Case is deferred to 06.06.2017.				

44	Case No.:15/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00390/AM17/	RLA File :05/24/040/00270/AM17/	Lic.No/Date:0510399607 02.09.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 02.11.2016 for examination and comments. Case is deferred to 06.06.2017.				

45	Case No.:16/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00411/AM17/	RLA File :03/95/040/00330/AM17/	Lic.No/Date:0310807586 02.09.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/32/2017-TSW/45 dated 28.04.2017 as under:- 1. Net Empty weight of export items at Sl. No. 1, 2 & 3 may be specified as 1530 MT, 1248 MT & 612 MT respectively. 2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export products. 3. Quantity of import item at Sl. No.1 may be allowed as 671463 Kgs. as 1.286 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 2097567 Kgs. as 1.05 Kgs./Kg. content in the export items. 5. Quantity of import item at Sl. No. 3 may be allowed as under on net to net basis: Forged Shell: 12 Nos. (807170 Kgs.) PTC: 28 Nos.(5568 Kgs.) 6. Quantities of import items at Sl. No. 4, 5 & 6 (welding consumables) may be allowed as applied for i.e. 125869 Kgs., 2100 Kgs. & 125689 Kgs. respectively. 7. Quantities of import items at Sl. No.7 & 8 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly.			

46	Case No.:17/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00412/AM17/	RLA File :03/95/040/00387/AM17/	Lic.No/Date:0310807591 02.09.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/32/2017-TSW/46 dated 28.04.2017 as under:- 1. Net Fabricated weight of export items at Sl. No.1 & 2 may be specified as 739 MT & 995 MT respectively. 2. Import items at Sl. Nos.1, 2 & 3 shall be of relevant grade and thickness as contained in the export products. 3. Words "30- 70 mm Thick" may be suffixed with the description of import items at Sl. No. 1 & 2. 4. Words "Above 70 mm Thick" may be suffixed with the description of import item at Sl. No. 3. 5. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export items. 6. Quantity of import item at Sl. No. 4 may be allowed as 62 Nos.(21314 Kgs.) on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 5 may be allowed as 115 Nos.(1252932 Kgs.) on net to net basis with accountability clause. 8. Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export items and its quantity may be allowed as 180 Meters (3303 Kgs.) inclusive of 2 % wastage. 9. Quantity of import item at Sl. No. 7 may be allowed as under: Forged Head in two Halves: 8 Nos. (137936 Kgs.)			

Test Coupons: 32 Nos.(2466 Kgs.)

10. Total quantity of import item at Sl. No. 7 may be allowed as 40 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 140402 Kgs. as 1.04 Kgs./kg. content in export items.
11. Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed as 33407 Kgs., 15000 Kgs., 23122 Kgs. & 56529 Kgs. respectively.
12. Quantities of import items at Sl. No.12, 13 & 15 may be allowed on net to net basis with accountability clause.
13. Quantity of import item at Sl. No.14 may be allowed as 1500 Kgs. (5000 Meters) on net to net basis with accountability clause.

RA may take further necessary action accordingly.

47	Case No.: 39/19/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00434/AM17/	RLA File :08/24/040/00206/AM17/	Lic.No/Date:0810138599 02.09.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 06.06.2017.				

48	Case No.: 27/19/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00422/AM17/	RLA File :05/23/040/00205/AM17/	Lic.No/Date:0510399629 06.09.2016	Defer Date:06.06.2017
Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/48 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
1. Basis for the quantities of import items at Sl. No. 1 & 2 supported by documentary evidence. 2. Bifurcated quantities of import items at Sl. No. 1 to 17 to be accounted for in the export item and to be supplied as spares				
Case is deferred to 06.06.2017.				

49	Case No.: 18/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00413/AM17/	RLA File :03/95/040/00431/AM17/	Lic.No/Date:0310807654 07.09.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's reply dated 07.03.2017 has been sent to DIPP on 16.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

50	Case No.: 28/19/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00423/AM17/	RLA File :05/24/040/00196/AM17/	Lic.No/Date:0510399639 07.09.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/32/2017-TSW/50 dated 28.04.2017 as under on repeat basis:-				
1. Net weights of export items at Sl. No. 1 (Condenser Coils) & 2 (Evaporator Coils)				

- may be specified as 382694 Kgs. & 567035 Kgs. respectively.
2. "Quantities of export items at Sl. No. 1 & 2 may be may also be specified as 120,800 Nos. each.
 3. Import item at Sl. No. 1 shall be of relevant dia as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
 4. Import item at Sl. No.2 shall be of relevant thickness as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
 5. Quantity of import item at Sl. No. 3 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 1 as per SION C-1175.
 6. Import item at Sl. No. 4 shall be of relevant dia as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
 7. Import item at Sl. No. 5 shall be of relevant thickness as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
 8. Quantity of import item at Sl. No. 6 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 2 as per SION C-1175.

RA may take further necessary action accordingly.

**Case No.:20/19/80-
ALC2/2016**

**Party Name: LARSEN &
TOUBRO LIMITED**

**Meet No/Date:2/80-
ALC2/2017
25.04.2017**

**Status:
Approved**

**HQ File
:01/80/050/00415/AM17/**

**RLA File
:03/95/040/00422/AM17/**

**Lic.No/Date:0310807693
08.09.2016**

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/32/2017-TSW/51 dated 28.04.2017 as under:-

1. Net Fabricated weights of 1870 & 360 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 14th March, 2017 (copy enclosed).
3. Import items at Sl. No. 1 to 5 & 19 shall be of relevant grade and thickness as contained in the export products.
4. Quantities of import items at Sl. No. 1, 2 & 19 (Stainless Steel Plates) may be allowed as 1.05 Kgs./kg. content in the export products.
5. Quantity of import item at Sl. No. 3 may be allowed as 183388 Kgs as 1.222 Kgs./kg. content in the export products after 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 178658 Kgs as 2.555 Kgs./kg. content in the export products after 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 51890 Kgs as 1.848 Kgs./kg. content in the export products after 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 137552 Kgs. inclusive of 39.4 % wastage after 20 % recovery from scrap.
9. Quantity of import item at Sl. No. 7 may be allowed as 190 Nos.(137222 Kgs.) on net to net basis with accountability clause.
10. Quantity of import item at Sl. No. 8 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 614615 Kgs. inclusive of 98.4 % wastage after 20 % recovery from scrap.
11. Import item at Sl. No. 9 shall be of relevant grade and dia. as contained in the export items and its quantity may be allowed as 23907 Meters (67454 Kgs.) inclusive of 2 % wastage.
12. Quantities of import items at Sl. No. 10, 11, 12 & 13 (welding Consumables) may be allowed as 58916 Kgs. , 19000 Kgs., 17791 & 76706 Kgs. respectively
13. Quantities of import items at Sl. No. 14, 15, 16 & 18 may also be specified as

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- 700 Nos., 2 Nos., 310 Nos. 33010 Nos. respectively in addition to their weights
14. Import items at Sl. No. 14 to 18 may be allowed on net to net basis with accountability clause
 15. Import item at Sl. No. 15 to be supplied along with export products
 16. Import item at Sl. No. 20 shall be of relevant grade and dia. as contained in the export item at Sl. No. 1 and its quantity may be allowed as 209874 Meters (541476 Kgs.) inclusive of 2 % wastage.

RA may take further necessary action accordingly.

Case No.: 21/19/80- ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 2/80- ALC2/2017 25.04.2017	Status: Approved
HQ File :01/80/050/00416/AM17/	RLA File :03/95/040/00475/AM17/	Lic.No/Date: 0310807850 16.09.2016	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/32/2017-TSW/51 dated 28.04.2017 as under:-

1. Net Fabricated weight of export item may be specified as 560 MT.
2. Import items at Sl. Nos. 1 to 5 shall be of relevant grade and thickness as contained in the export product.
3. Words "61- 70 mm Thick" may be suffixed with the description of import item at Sl. No. 1.
4. Words "70 mm Thick" may be suffixed with the descriptions of import items at Sl. No. 2 & 3.
5. Words "35- 100 mm Thick" may be suffixed with the description of import item at Sl. No. 4.
6. Words "30- 70 mm Thick" may be suffixed with the description of import item at Sl. No. 5.
7. Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as 1.05 Kgs./Kg. content in the export item.
8. Quantity of import item at Sl. No. 2 may be allowed as 8422 Kgs. as 1.409 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 3 may be allowed as 19859 Kgs. as 1.118 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
10. Quantities of import items at Sl. No. 6 & 7 may also be specified as 4 Nos., & 29 Nos. respectively in addition to their weights.
11. Quantities of import items at Sl. No. 6 & 7 may be allowed on net to net basis with accountability clause.
12. Quantity of import item at Sl. No.8 may be allowed as under:
Forged Head in Petals: 1 No. (18839 Kgs.)

Test Coupons: 7 Nos.(671 Kgs.)

13. Total quantity of import item at Sl. No. 8 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 19510 Kgs. as 1.04 Kgs./kg. content in export item.
14. Quantities of import items at Sl. No. 9, 10 & 11 (welding consumables) may be allowed as applied for i.e. 16935 Kgs., 3400 Kgs. & 16935 Kgs. respectively.

RA may take further necessary action accordingly.

Case No.: 26/25/80- ALC2/2016	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date: 2/80- ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00586/AM17/	RLA File :09/24/040/00281/AM17/	Lic.No/Date: 0910064161 21.09.2016	Defer Date: 06.06.2017

Decision: The Committee noted that MSME vide UO No.30(7)/17-ME dated 18/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply.

Case is deferred to 06.06.2017.

54	Case No.:46/25/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00606/AM17/	RLA File :05/23/040/00277/AM17/	Lic.No/Date:0510399801 21.09.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No.3(29)/17-TSW(B) dated 27.03.2017.				
RA may take further necessary action accordingly.				

55	Case No.:61/25/80-ALC2/2016	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00621/AM17/	RLA File :34/24/040/00182/AM17/	Lic.No/Date:3410042545 21.09.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.				
Case is deferred to 06.06.2017.				

56	Case No.:24/19/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00419/AM17/	RLA File :08/24/040/00238/AM17/	Lic.No/Date:0810138716 22.09.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 06.06.2017.				

57	Case No.:35/19/80-ALC2/2016	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00430/AM17/	RLA File :03/95/040/00318/AM17/	Lic.No/Date:0310808015 23.09.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to DEIT on 18.01.2017 for examination and comments. Case is deferred to 06.06.2017.				

58	Case No.:32/19/80-ALC2/2016	Party Name: NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00427/AM17/	RLA File :03/95/040/00775/AM16/	Lic.No/Date:0310808070 26.09.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected				

without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.

59	Case No.:4/25/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00564/AM17/	RLA File :03/95/040/00934/AM16/	Lic.No/Date:0310808076 26.09.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

60	Case No.:33/19/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Rejected
	HQ File :01/80/050/00428/AM17/	RLA File :04/24/040/00106/AM17/	Lic.No/Date:0410162326 29.09.2016	
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter dated 31.01.2017 sent to them on 23.02.2017 and final reminder on 05.04.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

61	Case No.:43/19/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00438/AM17/	RLA File :53/24/040/00018/AM17/	Lic.No/Date:5310019228 29.09.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 06.06.2017.				

62	Case No.:45/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00605/AM17/	RLA File :05/23/040/00296/AM17/	Lic.No/Date:0510399935 29.09.2016	Defer Date:06.06.2017
Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/62 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of export item in meters also in addition to its weight. 3. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights. 4. Quantities of import items at Sl. No. 5 to 10 in Nos. also in addition to their weights.				
Case is deferred to 06.06.2017.				

63	Case No.:8/19/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00403/AM17/	RLA File :05/24/040/00314/AM17/	Lic.No/Date:0510400038 05.10.2016	Defer Date:06.06.2017

Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 06.06.2017.

64	Case No.:52/25/80-ALC2/2016	Party Name: EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00612/AM17/	RLA File :04/24/040/00105/AM17/	Lic.No/Date:0410162359 07.10.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to DEIT on 10.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

65	Case No.:50/25/80-ALC2/2016	Party Name: BOYSEN INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00610/AM17/	RLA File :05/23/040/00288/AM17/	Lic.No/Date:0510400087 13.10.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

66	Case No.:34/19/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00429/AM17/	RLA File :31/83/040/00088/AM17/	Lic.No/Date:3110066368 18.10.2016	Defer Date:06.06.2017
Decision: The committee noted that the firm's application has been sent to DHI on 13.12.2016 for examination and comments and again firm's application sent to the DHI on 16.03.2017. Case is deferred to 06.06.2017.				

67	Case No.:1/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Rejected
	HQ File :01/80/050/00396/AM17/	RLA File :05/23/040/00373/AM16/	Lic.No/Date:0510400143 19.10.2016	
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter dated 31.01.2017 sent to them on 23.02.2017 and final reminder on 05.04.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

68	Case No.:2/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Rejected
	HQ File :01/80/050/00397/AM17/	RLA File :05/23/040/00451/AM16/	Lic.No/Date:0510400144 19.10.2016	
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter dated 31.01.2017 sent to them on 23.02.2017 and final reminder on 05.04.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

69	Case No.:11/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Rejected
	HQ File :01/80/050/00406/AM17/	RLA File :05/23/040/00372/AM16/	Lic.No/Date:0510400145 19.10.2016	
	Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter dated 31.01.2017 sent to them on 23.02.2017 and final reminder on 05.04.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

70	Case No.:12/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Rejected
	HQ File :01/80/050/00407/AM17/	RLA File :05/23/040/00287/AM16/	Lic.No/Date:0510400147 19.10.2016	
	Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter dated 31.01.2017 sent to them on 23.02.2017 and final reminder on 05.04.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

71	Case No.:26/19/80-ALC2/2016	Party Name: CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	Defer Date:06.06.2017
	Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 06.06.2017.			

72	Case No.:13/19/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00408/AM17/	RLA File :53/24/040/00020/AM17/	Lic.No/Date:5310019234 27.10.2016	Defer Date:06.06.2017
	Decision: The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. Case is deferred to 06.06.2017.			

73	Case No.:53/25/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00613/AM17/	RLA File :05/23/040/00362/AM17/	Lic.No/Date:0510400317 28.10.2016	
	Decision: The committee decided to ratify the norms based upon the recommendation of DHI on repeat basis as per AA No.0510353076 dated 03.05.2013 ratified in NC Meeting No.07/80 dated 25.06.2013. RA may take further necessary action accordingly.			

74	Case No.: 62/25/80-ALC2/2016	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00622/AM17/	RLA File :34/24/040/00214/AM17/	Lic.No/Date:3410042637 28.10.2016	Defer Date:06.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.			

75	Case No.: 9/19/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00404/AM17/	RLA File :05/24/040/00363/AM17/	Lic.No/Date:0510400325 31.10.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/32/2017-TSW/75 dated 28.04.2017 as under:- Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0510391912 dated 11.11.2014 ratified in Norms Committee Meeting No. 9/80 dated 03/08/2015 1. Net weights of export items at Sl. No. 1 & 2 may be specified as 134640 Kgs. & 460300 Kgs. respectively. 2. Import item at Sl. No. 1 shall be of relevant dia as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. 3. Import item at Sl. No. 2 shall be of relevant thickness as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. 4. Import item at Sl. No. 3 shall be of relevant dia as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1. 5. Import item at Sl. No. 4 shall be of relevant dia as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. 6. Import item at Sl. No. 5 shall be of relevant thickness as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. 7. Import item at Sl. No. 6 shall be of relevant dia as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2. 8. Import item at Sl. No. 7 shall be of relevant thickness as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 2. RA may take further necessary action accordingly.			

76	Case No.: 29/25/80-ALC2/2016	Party Name: RAGHU VAMSI MACHINE TOOLS	Meet No/Date:2/80-ALC2/2017	Status: Deferred
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S.K.
 ए.के. पाणिग्राही/S. K. PANIGRAHI
 अधिक. अधिकारी/Economic Officer
 ई.पी.ए.सी./D.G.A.T.
 वाणिज्य विभाग/Dept. of Commerce
 राशि. एवं उद्योग विभाग
 Ministry of Commerce & Industry

	PRIVATE LIMITED	25.04.2017	
HQ File :01/80/050/00589/AM17/	RLA File :09/24/040/00418/AM17/	Lic.No/Date:0910064352 07.11.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.			

Case No.:47/19/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
HQ File :01/80/050/00442/AM17/	RLA File :03/94/040/00712/AM17/	Lic.No/Date:0310809108 10.11.2016	
77	Decision: The committee decided to ratify the norms based upon the written comments of DEIT vide UO No.17(43)/2016-IPHW dated 17.04.2017. RA may take further necessary action accordingly.		

Case No.:44/19/80-ALC2/2016	Party Name: ROBERTSHAW CONTROLS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Rejected
HQ File :01/80/050/00439/AM17/	RLA File :31/83/040/00104/AM17/	Lic.No/Date:3110066393 11.11.2016	
78	Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter dated 31.01.2017 sent to them on 23.02.2017 and final reminder on 05.04.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.		

Case No.:51/25/80-ALC2/2016	Party Name: ROBERTSHAW CONTROLS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00611/AM17/	RLA File :31/83/040/00105/AM17/	Lic.No/Date:3110066394 11.11.2016	Defer Date:06.06.2017
79	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/79 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import items at Sl. No. 2 & 3. Case is deferred to 06.06.2017.		

Case No.:28/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date:0910064404 18.11.2016	Defer Date:06.06.2017
80			

Decision: The Committee noted that MSME vide ID Note No.30(5)/17-ME dated 18.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply.

Case is deferred to 06.06.2017.

81	Case No.:48/19/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00443/AM17/	RLA File :03/94/040/00714/AM17/	Lic.No/Date:0310809187 22.11.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 13.12.2016 for examination and comments. Case is deferred to 06.06.2017.				

82	Case No.:45/19/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00440/AM17/	RLA File :05/24/040/00409/AM17/	Lic.No/Date:0510400553 30.11.2016	Defer Date:06.06.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 06.06.2017.				

83	Case No.:46/19/80-ALC2/2016	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00441/AM17/	RLA File :05/24/040/00378/AM17/	Lic.No/Date:0510400579 01.12.2016	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to DRDO on 15.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

84	Case No.:63/25/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00623/AM17/	RLA File :34/24/040/00228/AM17/	Lic.No/Date:3410042743 09.12.2016	

Decision: The committee decided to ratify the norms on repeat basis based upon the written comments of DIPP vide UO No.12/32/2017-TSW/84 dated 28.04.2017 is as under:-

1. Quantities of import items at Sl. No. 1 to 15 & 21 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 16 may be allowed as 7878 Kgs. as 1.01 Kgs./Kg. content in export item.
3. Quantity of import item at Sl. No. 17 may be allowed as 22439 Kgs. as 1.05 Kgs./Kg. content in export item.
4. Quantity of import item at Sl. No. 18 may be allowed as applied for i.e. 9000 Kgs. as 1.035 Kgs./Kg. content in export item.
5. Quantity of import item at Sl. No. 19 may be allowed as 3570 Kgs. as 1.05 Kgs./Kg. content in export item.
6. Quantity of import item at Sl. No. 20 may be allowed as 2730 Kgs. as 1.05 Kgs./Kg. content in export item.

RA may take further necessary action accordingly.

85	Case No.: 5/25/80-ALC2/2016	Party Name: KELVION INDIA PVT LTD	Meet No/Date: 2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00565/AM17/	RLA File :03/94/040/00791/AM17/	Lic.No/Date: 0310809806 14.12.2016	Defer Date: 06.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/85 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, component wise. 2. Gross weight of 1 No. of blank dimension (0.6 mm x 450 mm x 899 mm) for Plate Model NT 100 has been indicated as 2.830 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.942 Kgs. Case is deferred to 06.06.2017.			

86	Case No.: 32/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00592/AM17/	RLA File :09/24/040/00491/AM17/	Lic.No/Date: 0910064515 23.12.2016	
	Decision: The Committed decided to ratify the norms based upon the DHI written recommendation vide U.O. No.TSWB FN: 3(32)/2017 dated 24.03.2017 as under: The import item Stainless Steel Bar is allowed 2.74 Kg/kg content in Export Product with condition that weight of the export product to be taken as mentioned in Shipping Bill. RA may take further necessary action accordingly.			

87	Case No.: 58/25/80-ALC2/2016	Party Name: STEEL STRIPS WHEELS LTD.	Meet No/Date: 2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00618/AM17/	RLA File :30/24/040/00031/AM17/	Lic.No/Date: 3010103906 23.12.2016	Defer Date: 06.06.2017
	Decision: The Committee noted in the meeting that, firm has not given calculation sheet of the requirement in his application and decided to sent to the firm to furnish reply:- "Technical Details II in Appendix 4E of application and Sl. No. b) of Raw materials/ Consumables (B)". Case is deferred to 06.06.2017.			

88	Case No.: 30/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00590/AM17/	RLA File :09/24/040/00487/AM17/	Lic.No/Date: 0910064535 26.12.2016	
	Decision: The Committed decided to ratify the norms based upon the DHI written recommendation vide U.O. No.TSWB FN: 3(32)/2017 dated 24.03.2017 as under: The import item Stainless Steel Bar is allowed 2.48 Kg/kg content in Export Product with condition that weight of the export product to be taken as mentioned in Shipping Bill.			

RA may take further necessary action accordingly.

89	Case No.:31/25/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00591/AM17/	RLA File :09/24/040/00479/AM17/	Lic.No/Date:0910064534 26.12.2016	
	Decision: The Committed decided to ratify the norms based upon the DHI written recommendation vide U.O. No.TSWB FN: 3(31)/2017 dated 24.03.2017 as under: The import item Stainless Steel Bar is allowed 2.22 Kg/kg content in Export Product Model No.IBSD013853P0020 with condition that weight of the export product to be taken as mentioned in Shipping Bill. RA may take further necessary action accordingly.			

90	Case No.:17/25/80-ALC2/2016	Party Name: ALPINE COILS LLP	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00577/AM17/	RLA File :04/24/040/00175/AM17/	Lic.No/Date:0410162652 02.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/90 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of import item (Copper Tubes) in meters also in addition to its weight. 3. Detailed calculations for the quantity of Copper Tubes (import item), supported by length and number of copper tubes in the export product. Case is deferred to 06.06.2017.			

91	Case No.:20/25/80-ALC2/2016	Party Name: PANELLI PUMPS & MOTORS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00580/AM17/	RLA File :08/24/040/00408/AM17/	Lic.No/Date:0810139447 03.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.			

92	Case No.:15/25/80-ALC2/2016	Party Name: THYSENKRUPP INDUSTRIES INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00575/AM17/	RLA File :03/95/040/00757/AM17/	Lic.No/Date:0310810322 04.01.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. 3(27)/17/TSW(B) dated 22.03.2017. RA may take further necessary action accordingly.			

93	Case No.:33/25/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00593/AM17/	RLA File :04/24/040/00159/AM17/	Lic.No/Date:0410162667 06.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.			

94	Case No.:34/25/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00594/AM17/	RLA File :04/24/040/00158/AM17/	Lic.No/Date:0410162668 06.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.			

95	Case No.:60/25/80-ALC2/2016	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00620/AM17/	RLA File :17/24/040/00171/AM17/	Lic.No/Date:1710006533 06.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/95 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3 of Standard Deficiency Format, , export product wise 2. Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format, for import items at Sl. No. 1 to 22 & 29 to 38. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import items at Sl. No. 23 to 28. Case is deferred to 06.06.2017.			

96	Case No.:22/25/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Approved
	HQ File :01/80/050/00582/AM17/	RLA File :05/23/040/00479/AM17/	Lic.No/Date:0510401225 10.01.2017	
	Decision: The committee decided to ratify the norms based upon the recommendation of DHI on repeat basis as per AA No.0510353076 dated 03.05.2013 ratified in NC Meeting No.07/80 dated 25.06.2013. RA may take further necessary action accordingly.			

97	Case No.:23/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2017	Status: Deferred
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		25.04.2017	
HQ File :01/80/050/00583/AM17/	RLA File :05/23/040/00354/AM17/	Lic.No/Date:0510401221 10.01.2017	Defer Date:06.06.2017
Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/97 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- - Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, export product wise - Condition of import items at Sl. No. 18 & 27 (brass Bodies) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.			
Case is deferred to 06.06.2017.			

98	Case No.:24/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00584/AM17/	RLA File :05/23/040/00364/AM17/	Lic.No/Date:0510401222 10.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/97 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
	1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, 2. Condition of import item at Sl. No. 3(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.			
Case is deferred to 06.06.2017.				

Case No.:25/25/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00585/AM17/	RLA File :05/23/040/00381/AM17/	Lic.No/Date:0510401223 10.01.2017	Defer Date:06.06.2017
99	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/99 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-		
	1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, export product wise 2. Condition of import items at Sl. No. 2 & 15 (brass Bodies) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies. 3. Details of import item at Sl. No. 16 and its specific use in the export product.		
	Case is deferred to 06.06.2017.		

100	Case No.:1/22/80-ALC2/2016	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Closed
	HQ File :01/80/050/00501/AM17/	RLA File :09/24/040/00570/AM17/	Lic.No/Date:0910064578 12.01.2017	
	Decision: The Committee noted that RLA Hyderabad informed that the Authorisation was issued on the basis of Approved Norms/ALC Norms issued by DGFT, New Delhi and hence the ratification of norms is not required. The Committee decided to close the case. RA may take further necessary action accordingly.			

101	Case No.: 64/25/80- ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00624/AM17/	RLA File :34/24/040/00289/AM17/	Lic.No/Date:3410042855 17.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/99 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Details of import item at Sl. No. 12 and its specific use in export item. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 12 & 18. Case is deferred to 06.06.2017.			

102	Case No.: 35/25/80- ALC2/2016	Party Name: JSSI HYDRAULICS (P) LTD	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00595/AM17/	RLA File :05/23/040/00455/AM17/	Lic.No/Date:0510401337 18.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.			

103	Case No.: 38/25/80- ALC2/2016	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00598/AM17/	RLA File :05/23/040/00489/AM17/	Lic.No/Date:0510401335 18.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/103 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format, export product wise. 2. Details of import items and their specific use in export items. Case is deferred to 06.06.2017.			

104	Case No.: 56/25/80- ALC2/2016	Party Name: TUBEX INDIA	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00616/AM17/	RLA File :05/24/040/00528/AM17/	Lic.No/Date:0510401346 19.01.2017	Defer Date:06.06.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 06.06.2017.			

105	Case No.: 3/22/80- ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Closed
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एस.के. पाणिग्राही/S. K. PANIGRAHI
अधिक. अधिकारी/Economic Officer
डी.जी.ए.ए.डी./D.G.A.E.
वाणिज्य विभाग/Deptt. of Commerce
वणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry

HQ File :01/80/050/00503/AM17/	RLA File :09/24/040/00553/AM17/	Lic.No/Date:0910064609 20.01.2017	
Decision: The Committee noted that RLA Hyderabad informed that the Authorisation was issued on the basis of Approved Norms/ALC Norms issued by DGFT, New Delhi and hence the ratification of norms is not required. The Committee decided to close the case. RA may take further necessary action accordingly.			

Case No.:40/25/80-ALC2/2016	Party Name: THE INDURE PVT. LTD	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00600/AM17/	RLA File :05/24/040/00473/AM17/	Lic.No/Date:0510401362 20.01.2017	Defer Date:06.06.2017
106	Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/106 dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format, 2. Details of manufacturing activities on import items (Air Dryers), if any. Case is deferred to 06.06.2017.		

Case No.:37/25/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Approved
HQ File :01/80/050/00597/AM17/	RLA File :04/24/040/00183/AM17/	Lic.No/Date:0410162743 24.01.2017	
107	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide UO No.12/32/2017-TSW/107 dated 28.04.2017 is as under:- 1. 'UOM' of import item at Sl. No. 38 may be corrected as "Number". 2. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item. RA may take further necessary action accordingly.		

Case No.:13/25/80-ALC2/2016	Party Name: CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Approved
HQ File :01/80/050/00573/AM17/	RLA File :31/82/040/00215/AM17/	Lic.No/Date:3110066559 25.01.2017	
108	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide UO No.12/32/2017-TSW/108 dated 28.04.2017 is as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.		

Case No.:39/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80- ALC2/2017 25.04.2017	Status: Deferred
HQ File :01/80/050/00599/AM17/	RLA File :05/23/040/00493/AM17/	Lic.No/Date:0510401415 30.01.2017	Defer Date:06.06.2017
109			

Decision: The Committee noted that the firm's application has been sent to DHI on 15.03.2017 for examination and comments. Case is deferred to 06.06.2017.

110	Case No.: 1/25/80-ALC2/2016	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Closed
	HQ File :01/80/050/00561/AM17/	RLA File :22/21/040/00080/AM17/	Lic.No/Date:2210015641 31.01.2017	
Decision: The Committee noted that RLA Chandigarh informed that the Advance Authorisation No.2210015641 dated 15.01.2017 has been issued as per Standard Input Output Norms fixed in Hand Boom 2015-20 Vol.II at S.No.C-946, hence, neither online data nor hard copy of application was sent to DGFT for ratification of norms. The Committee decided to close the case.				
RA may take further necessary action accordingly.				

111	Case No.: 12/25/80-ALC2/2016	Party Name: RIDDHI SIDDHI INDUSTRIES	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00572/AM17/	RLA File :31/83/040/00131/AM17/	Lic.No/Date:3110066568 31.01.2017	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.				
Case is deferred to 06.06.2017.				

112	Case No.: 18/25/80-ALC2/2016	Party Name: M M AQUA TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00578/AM17/	RLA File :05/24/040/00021/AM14/	Lic.No/Date:0510401440 31.01.2017	Defer Date:06.06.2017
Decision: The Committee noted that application of the firm's was earlier sent to DIPP on 10.03.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments.				
Case is deferred to 06.06.2017.				

113	Case No.: 36/25/80-ALC2/2016	Party Name: GLOVIS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00596/AM17/	RLA File :04/24/040/00180/AM17/	Lic.No/Date:0410162754 31.01.2017	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 15.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

114	Case No.: 55/25/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00615/AM17/	RLA File :53/24/040/00026/AM17/	Lic.No/Date:5310019276 02.02.2017	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical)				

एस.के. पाणिग्राही/S. K. PANIGRAHI
आर्थिक अधिकारी/Economic Officer
डी.सी.एफ.टी./D.C.F.T.
वाणिज्य विभाग/Dept. of Commerce
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry

on 10.03.2017 for examination and comments. Case is deferred to 06.06.2017.

115	Case No.:11/25/80-ALC2/2016	Party Name: AKSH OPTIFIBRE LTD	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00571/AM17/	RLA File :05/23/040/00524/AM17/	Lic.No/Date:0510401506 03.02.2017	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 15.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

116	Case No.:19/25/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00579/AM17/	RLA File :05/23/040/00526/AM17/	Lic.No/Date:0510401501 03.02.2017	Defer Date:06.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.06.2017.				

117	Case No.:21/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00581/AM17/	RLA File :05/23/040/00501/AM17/	Lic.No/Date:0510401523 06.02.2017	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 15.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

118	Case No.:42/25/80-ALC2/2016	Party Name: MARUTI HYDRAULICS PVT. LTD.	Meet No/Date:2/80-ALC2/2017 25.04.2017	Status: Deferred
	HQ File :01/80/050/00602/AM17/	RLA File :31/83/040/00153/AM17/	Lic.No/Date:3110066587 14.02.2017	Defer Date:06.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Case is deferred to 06.06.2017.				

MANNUAL CASES

S.No.26

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date 0710059077 dt.13.08.2008
Meeting No.02/18		RLA, No.07/24/040/00187/AM09	
Date: 25.04.2017		Request for fixation of norms.	
Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments. Case is deferred to 06.06.2017.			

Sh
S. K. PANIGRAHI
आर्थिक अधिकारी/Economic Officer
डी.डी.एफ.ओ./D.D.F.O.
वाणिज्य विभाग/Dept. of Commerce
व्यापक एवं उद्योग विभाग
Ministry of Commerce & Industries

S.No.27

Case No. A/R-157	M/s. Radiant	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.02/18	Industries, Pune	RLA, No.31/83/040/00183/AM12	3110051726
Date: 25.04.2017		Request for revision of norms	dt.07.12.2011
Decision: The Committee noted that the firm's reply dated 03.04.2017 has been sent to DHI on 06.04.2017 for examination and comments. Case is deferred to 06.06.2017.			

S.No.28

Case No. A/R-163	M/s. Boysen India	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.02/18	Ltd., Utter	RLA, No.05/23/040/00096/AM16	0510394521
Date: 25.04.2017	Pradesh	Request for fixation of norms	dt.10.06.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 06.06.2017.			

S.No.29

Case No. A/R-164	M/s. BIO-	HQF.No.01/80/050/00120/AM16/DES.I	Lic. No. & date
Meeting No.02/18	TECH Vision	RLA, No.08/24/040/00023/AM16	0810135195
Date: 25.04.2017	Care Pvt. Ltd.,	Request for revision of norms	dt.06.05.2015
	Ahmedabad		
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 06.06.2017.			


 एस० के० पाणिग्राही/S. K. PANIGRAHI
 आर्थिक अधिकारी/Economic Officer
 बी०पी०एफ०टी०/D.G.T.
 वाणिज्य विभाग/Deptt. of Commerce
 पणिज्य एवं उद्योग
 Ministry of Commerce & Industry

S.No.30

Case No. A/R-32	M/s. Larsen & Toubro Limited,	HQF.No.01/80/050/00351/AM16/DES.I	Lic. No. & date
Meeting No.02/18	Mumbai	RLA, No.03/95/050/00249/AM16	0310798796
Date: 25.04.2017		Request for revision of norms	dt.10.09.2015

Decision: The committee decided to modified the norms based upon the written comments of DIPP vide UO No.12/32/2017-TSW/31-A/R dated 28.04.2017 is as under:-

1. Description and weights of export items at Sl. No. 1 & 2 may be revised as under:

Sl. No.	Revised description	Net empty weight
1	First Reactor Module 1 & 2 (1212-R-101 & 1212-R-201) With spares and accessories	1112 MT
2	Second Reactor Module 1 & 2 (1212-R-102 & 1212-R-202) Third Reactor Module 1 & 2 (1212-R-103 & 1212-R-203) Fourth Reactor Module 1 & 2 (1212-R-104 & 1212-R-204) With spares and accessories	5256 MT

2. Words "30- 70 mm Thick" may be suffixed with the description of import item at Sl. No. 1.
3. Words "above 70 mm Thick" may be suffixed with the descriptions of import item at Sl. No. 2.
4. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
5. Quantities of import items at Sl. No. 1 & 2 may be allowed as 40940 Kgs. & 285285 Kgs. respectively as 1.05 Kgs./Kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 3 may be allowed as 110 Nos.(53000 Kgs.) on net to net basis with accountability clause.
7. Quantity of import item at Sl. No.4 may be allowed as 538 Nos.(4828.922 MT.) on net to net basis with accountability clause.
8. Total quantity of import item at Sl. No. 7 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as 550,000 Kgs. as 1.04 Kgs./kg. content in export items as claimed by the firm.
9. Quantities of import items at Sl. No. 9, 10, 11 & 12 (welding Consumables) may be allowed as 112348 Kgs. , 35000 Kgs., 74147 Kgs. & 186495 Kgs respectively.
10. Quantity of import item at Sl. No. 18 may be allowed as 50 Nos.(18622 Kgs.) on net to net basis with accountability clause.

RA may take further necessary action accordingly.

S.No.31

Case No. A/R-54	M/s. Dee Development Engineers Ltd., Faridabad	HQF.No.01/80/050/00792/AM08/DES.I	Lic. No. & date
Meeting No.02/18		RLA, No.05/24/040/00238/AM07	0510205473
Date: 25.04.2017		Request for ratification of norms	dt.27.06.2007

Decision: The Committee decided to call the representative of the firm for **personal hearing** along with all relevant documents. Case is deferred to 06.06.2017.

S.No.32

Case No. A/R-95	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00386/AM16/DES.I	Lic. No. & date
Meeting No.02/18		RA.F.No.05/24/040/00382/AM16	0510396342
Date: 25.04.2017		Request for fixation of norms	dt.16.11.2015

Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 06.06.2017.

S.No.33

Case No.A/R – 137	M/s Diligent SCM Solutions Private Limited, Secunderabad, AP.	F.No.01/80/050/00106/AM16/DES.I	Lic. No. and date
Meeting No.02/18		RLA No.09/24/040/00129/AM16	0910062161 dt.10.06.2015
Date: 25.04.2017		Request for fixation of norms.	
Decision: The committee decided to fixation the norms based upon the written comments of MSME vide ID Note No.TL-13024/77/2016-MMM&A-DCMSME dated 17.03.2017.			
RA may take further necessary action accordingly.			

S.No.34

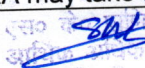
Case No. A/R – 176	M/s Goa Thermostatic Instruments Pvt. Ltd., Goa	F.No.01/80/050/00055/AM16/DES.I	Lic. No. and date
Meeting No.02/18		RLA No.17/24/040/00204/AM15	1710006064 dt. 11.03.2015
Date: 25.04.2017		Request for ratification of norms.	
Decision: The Committee noted that DIPP vide UO No.12/32/2017-TSW/176-A/R dated 28/04/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
1. Weight of components to be manufactured out of imported raw materials at Sl. No. 1 & 2 alongwith the drawing of the components with their dimensions. 2. Basis/justification for consumption of 0.39 meters, 0.49 meters and 0.49 meters of Inconel 625 bars (import items at Sl. No. 1 & 2) in export items at Sl. No. 1, 2 & 3 respectively supported by size of component to be manufactured (drawings of components to be submitted) , 3. Justification for claimed wastage of 0.08 meters, 0.10 meters &, 0.09 meters for import items at Sl. No. 1 & 2 for export items at Sl. No. 1, 2 & 3 respectively.			
Case is deferred to 06.06.2017.			

S.No.35

Case No.A/R – 14	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00170/AM12/DES.I	Lic. No. and date
Meeting No.02/18		RLA No.03/95/040/00166/AM12	0310640468 Date 05.07.2011
Date: 25.04.2017		Request for amendment in description of export product.	
Decision: The Committee noted that the firm's request dated 11.04.2017 has been sent to DHI on 19.04.2017 for examination and comments. Case is deferred to 06.06.2017.			

S.No.36

Case No.A/R – 15	M/s L&T-MHPS Turbine Generators Private Limited, Gujarat	F.No.01/80/050/00881/AM11/DES.I	Lic. No. and date
Meeting No.02/18		RLA No.03/95/040/00926/AM11	0310620641 Date 10.03.2011
Date: 25.04.2017		Request for re-ratification of norms.	
Decision: The committee decided to re-fixation the norms based upon the written comments of DHI dated 24.04.2017 is as under:-			
(i) Item No. 5 to 16, 131 & 133:- Net to net under GN-4 with accountability. Quantity in sets in numbers furnished by the firm vide their letter dated 21.04.2017 is Attached. (ii) Item No. 57, 78 to 87:- On repeat of AA No. 0310620136 dated 08.03.2011. SI.Nos. shifted in AA justification as furnished by the firm vide their letter dated 21.04.2017 is attached.			
RA may take further necessary action accordingly.			


 S. K. PANIGRAHI
 Economic Officer
 Directorate of Commerce
 Ministry of Commerce & Industry

S.No.37

Case No.A/R – 16	M/s Thermal Systems	F.No.01.80.050/00313/AM14/DES.I	Lic. No. and date
Meeting No. 02/18	(Hyderabad) P. Ltd., Andhra Pradesh	RLA No.09/24/040/00246/AM14	0910057354
Dated: 25.04.2017		Request for ratification of norms	dt. 26.08.2013
Decision: The Committee noted that the firm's request dated 07.02.2017 has been sent to DHI on 20.04.2017 for examination and comments. Case is deferred to 06.06.2017.			

S. No.38

Case No.A/R – 17	M/s PRIJAI	F.No.01/80/050/00034/AM14/DES.I	Lic. No. and date
Meeting No. 02/18	HEAT EXCHANGERS	RLA No.03/95/040/00888/AM13	0310724586
Dated: 25.04.2017	PVT. LTD., MUMBAI.	Request re-open and modification of norms.	Date 19.02.2013

Decision: The committee decided to modified the norms based upon the written comments of DIPP vide UO No.12/32/2017-TSW/17-A/R dated 28.04.2017 is as under:-

1. Keeping in view that import of Copper tubes (import item at Sl. No.1) was made prior to ratification of Norms by the Norms Committee and therefore, it is not possible to amend its description in import documents as per the decision of Norms Committee, for the purpose of redemption, description of import item at Sl. No. 1 may be restored as per original Advance Authorization.

RA may take further necessary action accordingly.

S. No.39

Case No.A/R – 18	M/s KINECO PRIVATE LIMITED, GOA.	HQF.No.01/80/050/00133/AM11/DES.I	Lic. No. and date
Meeting No. 02/18		RLA F.No.17/24/040/00028/AM10 RLA F.No.17/24/040/00017/AM11 RLA F.No.17/24/040/00055/AM10 RLA F.No.17/24/040/00008/AM11 RLA F.No.17/24/040/00004/AM11	i) 1710002815 date 08.10.2009 ii) 1710003514 date 30.09.2010 iii) 1710003301 date 28.04.2010 iv) 1710003421 date 27.07.2010 v) 1710003338 date 21.05.2010
Dated: 25.04.2017		Request for fixation / modification / amendment of norms.	
Decision: The Committee noted the firm's request dated 23.01.2017 has been sent to DHI on 20.04.2017 for examination and comments. Case is deferred to 06.06.2017.			

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एच. के. पाणिग्रही/S. K. PANIGRAHI
अर्थिक अधिकारी/Economic Officer
सी.डी.एफ.टी./D.C.F.T.
वाणिज्य विभाग/Dept. of Commerce
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry

5
25/4/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510392239 dt 02-12-14

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. Based on the information submitted, this Office
recommends the following.

Export
630 Ton Mechanical Press- 1 Number
Import

Sl. No.	Item	Recommendations
1	Non alloy Steel plates	Of relevant grade may be added to the description. Quantity as per Sl no 2 of Raw Material of SION C-1647

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
19-04-17

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(38)/15-TSW(B)

dated

2
24/4/17

Sh. H. K.

25/4/17

DL 7
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 17/27/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710107705 dated 25.02.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 1 to 36 & 140, details of components with net weights thereof may be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/7 dated 28/04/2017

9
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 2/25/80 (M/s Lyophilization Systems India Private Limited) (Advance Authorization No. 0910061713 dated 17.03.2015)

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view


28/04/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/32/2017-TSW/9 dated 28/04/2017

DL 12
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 46/3/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710107930 dated 25.03.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Details of import item at Sl. No. 56 , its specific use in the export product and basis for its quantity.
3. For net weight of components to be manufactured from import items at Sl. No. 1 to 44, details of components with net weights thereof may be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/12 dated 28/04/2017

DL 15
28/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 57/25/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710108017 dated 15.04.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Specific use of import items at Sl. No. 216 to 219 in the export products and basis for their quantities.
3. For net weight of components to be manufactured from import items at Sl. No. 1 to 39, details of components with net weights thereof may be indicated.

Norms committee may take a view

28/04/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/32/2017-TSW/15 dated 28/04/2017

16, 17, 47, 56
25/4/2017

TL-12024/32/2017-GC and F-DCMSME -20
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,

New Delhi

Date: 17th April, 2017

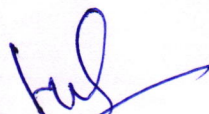
OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of advance authorization 0810138716 dated 22.09.2016, 0810138599 dated 2.09.2016, 0810135737 dated 24.07.2015 and 0810135907 dated 21.08.2015, under Para 4.7 of HBP (Vol. I) obtained by M/s Bio-Tech Vision Care Pvt. Ltd.

Director General of Foreign Trade (DGFT) may refer to its O. M No. 01/80/50/419/AM17/DES-1/782, O.M No. 01/80/50/434/AM17/DES-1/803 dated 13.12.2016, and O.M No. 01/80/50/570/AM17/DES-1/1079 & O.M No. 01/80/50/569/AM17/DES-1/1080 dated 9.3.2017 forwarding advance authorization No. 0810138716 dated 22.09.2016, 0810138599 dated 2.09.2016, 0810135737 dated 24.07.2015 and 0810135907 dated 21.08.2015 respectively issued to M/s Bio-Tech Vision Care Pvt. Ltd. for ratification of norms.

The applications of M/s Bio-Tech Vision Care Pvt. Ltd. has been examined for the export of HYDROPHOBIC ACRYLIC FOLDABLE INTRAOCULAR LENS IN PRELOADED DELIVERY SYSTEM. It is observed that all the quantities of import and export in the applications of Advance Authorisation under reference are in Numbers. Hence, net to net quantity in Numbers terms is recommended under GN4 with Nil wastage.

This issues with the approval of Competent Authority.


(H. S. Bisht)
Director (Chemical)

Foreign Trade Development Officer,
Ministry of Commerce & Industry,
Directorate General of Foreign Trade,
(DES-I Section), Room No. 404
Udyog Bhavan,
New Delhi

24/4/17

St. N.K.

DL 29
25/4/2017

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(6)/17-ME

Subject: AA no 0910063870 dated 29.06.16 in respect of M/s Diligent SCM Solutions Pvt Ltd.

The following needs to be clarified:-

- Weight of per unit export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

NC1, DGFT Udyog Bhawan New Delhi
ID note no 30 (6)/17-ME dated 18.04.17

Department of Heavy Industry

✓ 30, 32, 89
25/4/2017

DGFT Ref: 01/80/50/402,591,604/AM17/DES-I

Sub: Ratification of AAs issued to Azad Engineering, Hyderabad

Import

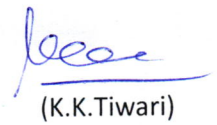
AA No	Item	Quantity recommended
910063934	Stainless Steel bar	1.93 Kg/Kg content in Export product
910063935	Stainless Steel bar	2.36 Kg/Kg content in Export product
910064534	Stainless Steel bar	2.22 Kg/Kg content in Export product

1 BSDO.

Model No of EP.

138510020
138910020

This has the approval of JS

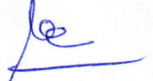


(K.K.Tiwari)

Industrial Adviser

Dy DGFT, DES-I

TSWB FN :3(31)/2017 dated 24/3/2017

EP. wt. as per
shipping bill.


- 41 -

FN :3(31)/2017 TSWB

DGFT Ref: Ratification of AAs issued to Azad Engineering, Hyderabad

31.33
25/4/2017

Department of Heavy Industry

DGFT Ref: 01/80/50/603,609/AM17/DES-I

DGFT Ref: Ratification of AAs issued to Azad Engineering, Hyderabad

Export Product: Turbine blades L1

Import

AA No	Item	Quantity recommended #
910063933	Stainless Steel bar	2.58 Kg/Kg content in Export product
910063936	Stainless Steel bar	1.91 Kg/Kg content in Export product

This has the approval of JS

[Signature]

(K.K.Tiwari)

Industrial Adviser

Dy DGFT , DES-I

TSWB FN :3(35)/2017 dated 27/3/2017

EP. wt as per
Bill. *[Signature]*

IBSD01
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IBSD01
3893 P00
20

2
22/5/17

DL 38
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. 17/16/80 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610004985 dated 30.08.2016)**

Information submitted by the firm vide their letter No. SPIL/SION/4985 dated 06/03/2017 has been perused and they may be asked to submit the following information:

1. Net weights of both the export items at Sl. No. 6 (Submersible motor 3.0 HP) & 7 (Submersible motor 4.0 HP) has been indicated as 11.516 Kgs. which does not appear to be correct as the net weight of different inputs increases with increase in HP of motors. It may be clarified and correct weights may be indicated.
2. In the material balancing statement giving weights of imported and indigenous inputs (Annexure-A to G), net weights of inputs is not as per the requirements of inputs in the export items. For example, net & gross weight of CRNGO Electrical Steel in export item at Sl. No. 6 (Submersible motor 3.0 HP) have been indicated as 1.048 Kgs. and 2.62 Kgs respectively (Annexure-F) as against requirement of 3.144 Kgs. & 7.86 Kgs. in Annexure-I.
3. Material balancing statements (Annexure-A to G) may therefore, be suitably corrected and correct weights of export items may be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/38 dated 28/04/2017

DL 39
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. 18/16/80 (M/s Shakti Pumps (India)Ltd.)
(Advance Authorization No. 0610004986 dated 30.08.2016)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Quantity of export item in Nos. also in addition to its weight.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/39 dated 28/04/2017

40
25/4/2017

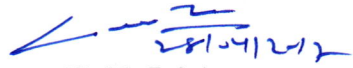
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. 19/16/80 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610004984 dated 30.08.2016)**

Advance Authorisation may be ratified as under:

1. Net weights of 10.885 MT, 12.095 MT, 16.10 MT, 2.4 MT, 8.34 MT & 12 MT may be specified with the quantities of export products at Sl. No. 1 to 6 respectively.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 1 may be allowed as 5138 Kgs. as 1.05 Kgs./ Kg. content in export items .
4. Quantity of import item at Sl. No. 2 may be allowed as 350.4 Kgs. as 1.074 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.
5. Quantities of import item at Sl. No. 3 & 4 may be allowed as applied for i.e. 39785.50 Kgs. & 7208.14 Kgs. respectively as per SION C-1519.
6. Quantity of import item at Sl. No. 5 may be allowed as 1091.6 Kgs. as 1.16 Kgs./ Kg. content in export items after 20 % recovery from scrap.
7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 1Cx1.5 Sq.mm" and its quantity may be allowed as applied for 5945 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12 may be allowed on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/40 dated 28/04/2017

45
25/4/2017

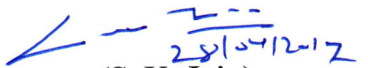
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. 16/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310807586 dated 02.09.2016)**

Advance Authorization may be ratified as under:

1. Net Empty weight of export items at Sl. No. 1, 2 & 3 may be specified as 1530 MT, 1248 MT & 612 MT respectively.
2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
3. Quantity of import item at Sl. No. 1 may be allowed as 671463 Kgs. as 1.286 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 2097567 Kgs. as 1.05 Kgs./Kg. content in the export items.
5. Quantity of import item at Sl. No. 3 may be allowed as under on net to net basis:
Forged Shell: 12 Nos. (807170 Kgs.)
PTC: 28 Nos. (5568 Kgs.)
6. Quantities of import items at Sl. No. 4, 5 & 6 (welding consumables) may be allowed as applied for i.e. 125869 Kgs., 2100 Kgs. & 125689 Kgs. respectively.
7. Quantities of import items at Sl. No. 7 & 8 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/45 dated 28/04/2017

46
25/4/2017

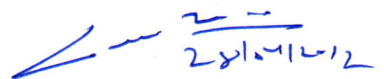
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. 17/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310807591 dated 02.09.2016)**

Advance Authorization may be ratified as under:

1. Net Fabricated weight of export items at Sl. No. 1 & 2 may be specified as 739 MT & 995 MT respectively.
2. Import items at Sl. Nos. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export products.
3. Words "30- 70 mm Thick" may be suffixed with the description of import items at Sl. No. 1 & 2.
4. Words "Above 70 mm Thick" may be suffixed with the description of import item at Sl. No. 3.
5. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export items.
6. Quantity of import item at Sl. No. 4 may be allowed as 62 Nos.(21314 Kgs.) on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 5 may be allowed as 115 Nos.(1252932 Kgs.) on net to net basis with accountability clause.
8. Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export items and its quantity may be allowed as 180 Meters (3303 Kgs.) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as under:
Forged Head in two Halves: 8 Nos. (137936 Kgs.)
Test Coupons: 32 Nos.(2466 Kgs.)
10. Total quantity of import item at Sl. No. 7 may be allowed as 40 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 140402 Kgs. as 1.04 Kgs./kg. content in export items.
11. Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed as 33407 Kgs., 15000 Kgs., 23122 Kgs. & 56529 Kgs. respectively.
12. Quantities of import items at Sl. No. 12, 13 & 15 may be allowed on net to net basis with accountability clause.
13. Quantity of import item at Sl. No. 14 may be allowed as 1500 Kgs. (5000 Meters) on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/46 dated 28/04/2017

DL 48
25/4/2017

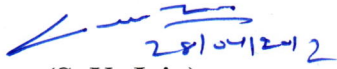
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 27/29/80 (M/s Driplex Water Engineering Private Ltd.) (Advance Authorization No. 0510399629 dated 06.09.2016)

Firm may be asked to submit the following details:

1. Basis for the quantities of import items at Sl. No. 1 & 2 supported by documentary evidence.
2. Bifurcated quantities of import items at Sl. No. 1 to 17 to be accounted for in the export item and to be supplied as spares

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/48 dated 28/04/2017

50
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 28/19/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510399639 dated 07.09.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Net weights of export items at Sl. No. 1 (Condenser Coils) & 2 (Evaporator Coils) may be specified as 382694 Kgs. & 567035 Kgs. respectively.
2. "Quantities of export items at Sl. No. 1 & 2 may be may also be specified as 120,800 Nos. each.
3. Import item at Sl. No. 1 shall be of relevant dia as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
4. Import item at Sl. No. 2 shall be of relevant thickness as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
5. Quantity of import item at Sl. No. 3 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 1 as per SION C-1175.
6. Import item at Sl. No. 4 shall be of relevant dia as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
7. Import item at Sl. No. 5 shall be of relevant thickness as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
8. Quantity of import item at Sl. No. 6 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 2 as per SION C-1175.

Norms committee may take a view

28/04/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/50 dated 28/04/2017

51
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. 20/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310807693 dated 08.09.2016)**

Advance Authorization may be ratified as under:

1. Net Fabricated weights of 1870 & 360 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 14th March, 2017 (copy enclosed).
3. Import items at Sl. No. 1 to 5 & 19 shall be of relevant grade and thickness as contained in the export products.
4. Quantities of import items at Sl. No. 1, 2 & 19 (Stainless Steel Plates) may be allowed as 1.05 Kgs./kg. content in the export products.
5. Quantity of import item at Sl. No. 3 may be allowed as 183388 Kgs as 1.222 Kgs./kg. content in the export products after 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 178658 Kgs as 2.555 Kgs./kg. content in the export products after 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 51890 Kgs as 1.848 Kgs./kg. content in the export products after 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 137552 Kgs. inclusive of 39.4 % wastage after 20 % recovery from scrap.
9. Quantity of import item at Sl. No. 7 may be allowed as 190 Nos.(137222 Kgs.) on net to net basis with accountability clause.
10. Quantity of import item at Sl. No. 8 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 614615 Kgs. inclusive of 98.4 % wastage after 20 % recovery from scrap.
11. Import item at Sl. No. 9 shall be of relevant grade and dia. as contained in the export items and its quantity may be allowed as 23907 Meters (67454 Kgs.) inclusive of 2 % wastage.
12. Quantities of import items at Sl. No. 10, 11, 12 & 13 (welding Consumables) may be allowed as 58916 Kgs., 19000 Kgs., 17791 & 76706 Kgs. respectively
13. Quantities of import items at Sl. No. 14, 15, 16 & 18 may also be specified as 700 Nos., 2 Nos., 310 Nos. 33010 Nos. respectively in addition to their weights
14. Import items at Sl. No. 14 to 18 may be allowed on net to net basis with accountability clause
15. Import item at Sl. No. 15 to be supplied along with export products
16. Import item at Sl. No. 20 shall be of relevant grade and dia. as contained in the export item at Sl. No. 1 and its quantity may be allowed as 209874 Meters (541476 Kgs.) inclusive of 2 % wastage.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/51 dated 28/04/2017

52
25/4/2017

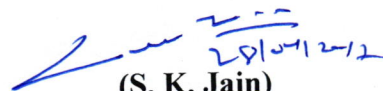
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. 21/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310807850 dated 16.09.2016)**

Advance Authorization may be ratified as under:

1. Net Fabricated weight of export item may be specified as 560 MT .
2. Import items at Sl. Nos. 1 to 5 shall be of relevant grade and thickness as contained in the export product.
3. Words "61- 70 mm Thick" may be suffixed with the description of import item at Sl. No. 1.
4. Words "70 mm Thick" may be suffixed with the descriptions of import items at Sl. No. 2 & 3.
5. Words "35- 100 mm Thick" may be suffixed with the description of import item at Sl. No. 4.
6. Words "30- 70 mm Thick" may be suffixed with the description of import item at Sl. No. 5.
7. Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as 1.05 Kgs./Kg. content in the export item.
8. Quantity of import item at Sl. No. 2 may be allowed as 8422 Kgs. as 1.409 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 3 may be allowed as 19859 Kgs. as 1.118 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
10. Quantities of import items at Sl. No. 6 & 7 may also be specified as 4 Nos., & 29 Nos. respectively in addition to their weights.
11. Quantities of import items at Sl. No. 6 & 7 may be allowed on net to net basis with accountability clause.
12. Quantity of import item at Sl. No.8 may be allowed as under:
Forged Head in Petals: 1 No. (18839 Kgs.)
Test Coupons: 7 Nos.(671 Kgs.)
13. Total quantity of import item at Sl. No. 8 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 19510 Kgs. as 1.04 Kgs./kg. content in export item.
14. Quantities of import items at Sl. No. 9, 10 & 11 (welding consumables) may be allowed as applied for i.e. 16935 Kgs., 3400 Kgs. & 16935 Kgs. respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/52 dated 28/04/2017

DL 53
85/4/2017

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

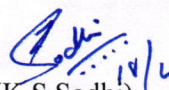
30(7)/17-ME

Subject: AA No 0910064161 dated 21.09.16 in respect of M/s Nucon Aerospace Pvt Ltd.

The following information is required before norms can be fixed:-

- Per unit weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of items of import.
- Blank size and weight of each item of import corresponding to the export item.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

NC-1, DGFT Udhyog Bhawan New Delhi
UO note no 30(7)/17-ME dated 18.04.17

54
25/4/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510399801 dt 21-09-16

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. This Office recommends the following.

Export
1500 Ton Mechanical Press- 1 Number
Import

Sl. No.	Item	Recommendations
1	Non alloy Steel plates	Of relevant grade may be added to the description. Quantity as per Sl no 2 of Raw Material of SION C-1647
2 to 15	components	Under GN-4 with accountability.


B.C. Nayak
Development Officer
27-03-17

DGFT, FTDO , DES-I)

Deptt. of HI, UO No 3(29)/17-TSW(B)

dated

③
22/3/17

02-62
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 45/25/80 (M/s Dee Development Engineers Limited) (Advance Authorization No. 0510399935 dated 29.09.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export item in meters also in addition to its weight.
3. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights.
4. Quantities of import items at Sl. No. 5 to 10 in Nos. also in addition to their weights.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/62 dated 28/04/2017

75
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 9/19/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510400325 dated 31.10.2016)

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0510391912 dated 11.11.2014 ratified in Norms Committee Meeting No. 9/80 dated 03/08/2015

1. Net weights of export items at Sl. No. 1 & 2 may be specified as 134640 Kgs. & 460300 Kgs. respectively.
2. Import item at Sl. No. 1 shall be of relevant dia as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
3. Import item at Sl. No. 2 shall be of relevant thickness as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
4. Import item at Sl. No. 3 shall be of relevant dia as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1.
5. Import item at Sl. No. 4 shall be of relevant dia as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
6. Import item at Sl. No. 5 shall be of relevant thickness as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
7. Import item at Sl. No. 6 shall be of relevant dia as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2.
8. Import item at Sl. No. 7 shall be of relevant thickness as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 2 .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/75 dated 28/04/2017

77
25/4/2017

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310809108 dated 10.11.2016 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT I.D. No. 01/80/050/442/AM17/DES-1/816 dated 16.12.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export "of Single Mode Optical Fibre."

2. The FOB value of export is Rs.57,575,000.00 (US\$ 875,000.00) and CIF value of Import is Rs 46,701,560.00 (US\$ 691,878.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Item	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode Optical Fibre	KM	102502.0	2.5	102500.00


(Asha Nangia)
Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(43)/2016-IPHW dated 17.04.2017

S
24/4/17

sh NIK

D2 79
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 51/25/80 (M/s Robertshaw Controls Private Ltd.) (Advance Authorization No. 3110066394 dated 11.11.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import items at Sl. No. 2 & 3.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/79 dated 28/04/2017

DL 80
25/4/2017

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(5)/17-ME

Subject: AA no 0910064404 dated 18.11.16 in respect of M/s Diligent SCM Solutions Pvt Ltd.

The following needs to be clarified:-

- Weight of per unit export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

NC1, DGFT Udyog Bhawan New Delhi
ID note no 30 (5)/17-ME dated 18.04.17

84
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 63/25/80 (M/s Hanning Motors India Pvt. Limited) (Advance Authorization No. 3410042743 dated 09.12.2016)

Advance Authorization may be ratified as under on repeat basis as per their Advance Authorization No. 3410042448 dated 17.08.2016 ratified in NC meeting No. 26/80 dated 28/03/2017.

1. Quantities of import items at Sl. No. 1 to 15 & 21 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 16 may be allowed as 7878 Kgs. as 1.01 Kgs./Kg. content in export item.
3. Quantity of import item at Sl. No. 17 may be allowed as 22439 Kgs. as 1.05 Kgs./Kg. content in export item.
4. Quantity of import item at Sl. No. 18 may be allowed as applied for i.e. 9000 Kgs. as 1.035 Kgs./Kg. content in export item.
5. Quantity of import item at Sl. No. 19 may be allowed as 3570 Kgs. as 1.05 Kgs./Kg. content in export item.
6. Quantity of import item at Sl. No. 20 may be allowed as 2730 Kgs. as 1.05 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/84 dated 28/04/2017

DL 85
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017- Case No. 5/25/80 (M/s Kelvion India Pvt. Limited)
(Advance Authorization No. 0310809806 dated 14.12.2016)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, component wise.
2. Gross weight of 1 No. of blank dimension (0.6 mm x 450 mm x 899 mm) for Plate Model NT 100 has been indicated as 2.830 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.942 Kgs.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/85 dated 28/04/2017

Department of Heavy Industry

✓ 2688
25/4/2017

DGFT Ref: 01/80/50/590,592/AM17/DES-I

Sub: Ratification of AAs issued to Azad Engineering, Hyderabad

Import

AA No	Item	Quantity recommended
✓ 910064515	Stainless Steel bar	2.74 Kg/Kg content in Export product
✓ 910064535	Stainless Steel bar	2.48 Kg/Kg content in Export product

This has the approval of JS



(K.K.Tiwari)

Industrial Adviser

Dy DGFT , DES-I

TSWB FN :3(32)/2017 dated 24/3/2017

EP wt. as per Bill


(5)

M-87
25/4/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

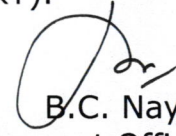
Subject: Application of M/S Steel Srip Wheels for ratification of norms of AA no-3010103906 dt 23-12-16.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Steel Srip Wheels . The firm has submitted application for ratification of norms for export of Automotive Aluminium wheels for which it proposes to import Aluminium Ingot. It has not given calculation of the requirement. It is observed that following information as per (Technical Details II in appendix 4E of application is not available.)

1. Sl no b) of Raw materials /Consumables(B).

In view of above this Office is unable to offer comments. DGFT may dispose the request as per their policy/procedure . Accordingly the reference may be deleted from the pendency list of this department.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
27-03-17

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(27)/17-TSW(B)

dated

4
3/4/17

DL 90
25/4/2017

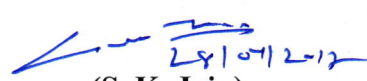
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 17/25/80 (M/s Alpine Coils LLP) (Advance Authorization No. 0410162652 dated 02.01.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of import item (Copper Tubes) in meters also in addition to its weight.
3. Detailed calculations for the quantity of Copper Tubes (import item), supported by length and number of copper tubes in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/90 dated 28/04/2017

92
25/4/2015

Department of Heavy Industry
TSW(B) Section

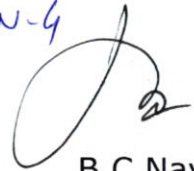
Subject: Application of M/S Thyssenkrupp Industries for ratification of norms AA no 0310810322 dt 04-01-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thyssenkrupp Industries. The applicant has requested for ratification of norms for export of different types of "Pullys with stations". The firm proposes to import H-beams & channels for the same. (Total 8 items). It has submitted some drawing but the same has not been correlated with calculations. Taking clue from SION C-1647, this Office recommends import at 1.05 Kg/Kg content in export product.

The above issues with the approval of I.A. (KKT).

For item 6. — Net to Net with A/c under AN-4

for



B.C. Nayak
Development Officer
22-03-17

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(27)/17/TSW(B)

dated

④
27/3/17

DL 95
28/4/2017

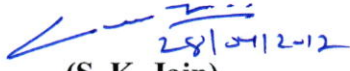
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 60/25/80 (M/s Goa Thermostatic Instruments Pvt. Limited) (Advance Authorization No. 1710006533 dated 06.01.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3 of Standard Deficiency Format, , export product wise
2. Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format, for import items at Sl. No. 1 to 22 & 29 to 38.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import items at Sl. No. 23 to 28.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/95 dated 28/04/2017

DL 97
25/4/2017

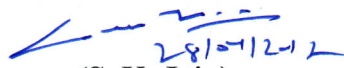
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 23/25/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510401221 dated 10.01.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, export product wise
2. Condition of import items at Sl. No. 18 & 27 (brass Bodies) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/97 dated 28/04/2017

DL 98
25/4/2017

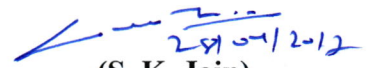
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 24/25/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510401222 dated 10.01.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format,
2. Condition of import item at Sl. No. 3(brass Body) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/98 dated 28/04/2017

DL 99
25/4/2017

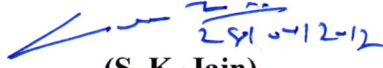
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 25/25/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510401223 dated 10.01.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, export product wise
2. Condition of import items at Sl. No. 2 & 15 (brass Bodies) i.e. whether rough or machined and weights of "rough" and "machined" brass bodies.
3. Details of import item at Sl. No. 16 and its specific use in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/99 dated 28/04/2017

Department of Industrial Policy & Promotion
(TSW)

DL 101
25/4/2017

NC Meeting dated 25/04/2017 - Case No. 64/25/80 (M/s Hanning Motors India Pvt. Limited) (Advance Authorization No. 3410042855 dated 17.01.2017)

Firm may be asked to submit the following information:

1. Details of import item at Sl. No. 12 and its specific use in export item.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 12 & 18.

Norms committee may take a view

28/4/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/101 dated 28/04/2017

DL 103
25/4/2017

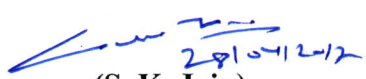
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 38/25/80 (M/s Grand Prix Engineering Pvt. Limited) (Advance Authorization No. 0510401335 dated 18.01.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format , export product wise.
2. Details of import items and their specific use in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/103 dated 28/04/2017

DL 106
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 40/25/80 (M/s The Indure Pvt. Limited) (Advance Authorization No. 0510401362 dated 20.01.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format,
2. Details of manufacturing activities on import items(Air Dryers), if any.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/106 dated 28/04/2017

107
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. 37/25/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410162743 dated 24.01.2017)**

Advance Authorisation may be ratified as under:

1. 'UOM' of import item at Sl. No. 38 may be corrected as "Number".
2. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause.
3. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/107 dated 28/04/2017

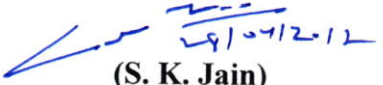
108
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. 13/25/80 (M/s Cee Dee Vacuum Equipment Private Limited) (Advance Authorization No. 3110066559 dated 25.01.2017)

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/108 dated 28/04/2017

Sl. No. 30
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. A/R-32 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310798796 dated 10.09.2015)**

Norms may be modified as under:

1. Description and weights of export items at Sl. No. 1 & 2 may be revised as under:

Sl. No.	Revised description	Net empty weight
1	First Reactor Module 1 & 2 (1212-R-101 & 1212-R-201) With spares and accessories	1112 MT
2	Second Reactor Module 1 & 2 (1212-R-102 & 1212-R-202) Third Reactor Module 1 & 2 (1212-R-103 & 1212-R-203) Fourth Reactor Module 1 & 2 (1212-R-104 & 1212-R-204) With spares and accessories	5256 MT

2. Words "30- 70 mm Thick" may be suffixed with the description of import item at Sl. No. 1.
3. Words "above 70 mm Thick" may be suffixed with the descriptions of import item at Sl. No. 2.
4. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
5. Quantities of import items at Sl. No. 1 & 2 may be allowed as 40940 Kgs. & 285285 Kgs. respectively as 1.05 Kgs./Kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 3 may be allowed as 110 Nos.(53000 Kgs.) on net to net basis with accountability clause.
7. Quantity of import item at Sl. No.4 may be allowed as 538 Nos.(4828.922 MT.) on net to net basis with accountability clause.
8. Total quantity of import item at Sl. No. 7 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as 550,000 Kgs. as 1.04 Kgs./kg. content in export items as claimed by the firm.
9. Quantities of import items at Sl. No. 9, 10, 11 & 12 (welding Consumables) may be allowed as 112348 Kgs. , 35000 Kgs., 74147 Kgs. & 186495 Kgs respectively.
10. Quantity of import item at Sl. No. 18 may be allowed as 50 Nos.(18622 Kgs.) on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/32-A/R dated 28/04/2017

Sl. No. 33
25/4/2017

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0910062161 dated 10.06.15 in respect of M/s Diligent SCM Solutions Pvt Ltd.

Norms may be recommended as:-

- Quantity of export may be amended as 22,506 nos as requested by the firm. The total weight of export may be mentioned as 989.8 kg.
- Relevant size and grade of Sno 1 of items of import may be allowed as 133.3 kg inclusive of 2.6% wastage after affecting 1/3 rd recovery for scrap.
- Relevant size and grade of Sno 2 of items of import may be allowed as 882.68 kg (2635 sq ft) inclusive of 2.64% wastage after affecting 1/3 rd recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

NC1, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/77/2016-MMM&A-DCMSME dated 17.03.17

DL Sl. No. 34
25/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/04/2017 - Case No. A/R-176 (M/s Goa Thermostatic Instruments Pvt. Limited) (Advance Authorization No. 1710006064 dated 11.03.2015)

Information submitted by the firm vide their letter dated 26/10/2016 is incomplete and they may be asked to submit the following information:

1. Weight of components to be manufactured out of imported raw materials at Sl. No. 1 & 2 alongwith the drawing of the components with their dimensions.
2. Basis/justification for consumption of 0.39 meters, 0.49 meters and 0.49 meters of Inconel 625 bars (import items at Sl. No. 1 & 2) in export items at Sl. No. 1, 2 & 3 respectively supported by size of component to be manufactured (drawings of components to be submitted) ,
3. Justification for claimed wastage of 0.08 meters, 0.10 meters & , 0.09 meters for import items at Sl. No. 1 & 2 for export items at Sl. No. 1, 2 & 3 respectively.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/32/2017-TSW/176-A/R dated 28/04/2017

**MHPS**

Sl. No. 36
25/4/17

L&T

L&T-MHPS Turbine Generators Private Limited
(Formerly known as L&T-MHI Turbine Generators Private Limited)
Gate No. 8, Hazira Works (West)
Surat Hazira Road, P.O. Bhatna
Surat 394 510, Gujarat, INDIA
Tel +91 261 280 8000
Fax +91 261 280 8080
www.Ltmhpssturbogen.com

LIC:LUT:934:LMTG

April 21, 2017

The Directorate General of Foreign Trade
(DES I)
Udyog Bhavan
Maulana Azad Road
New Delhi

Dear Sir,

Ratification of Norms – Advance Authorisation No.
0310620641 dated 10.3.2011
DGFT File No. 01/80/050/881/AM11

Kindly refer to our letter of even number dated 15.2.2017.

Please note that this licence was ratified on repeat basis of Advance Authorisation No.
0310620136 dated 8.3.2011.

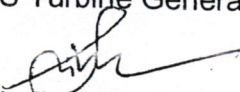
We wish to inform you that there are following few additional items in this licence which
we request you to please ratify :-

S. No.	Sr. No. of Items in List of Goods
1.	Sl. No. 5 to 16
2.	Sl. No. 131
3.	Sl. No. 133

A comparison of List of Goods of both the Authorisations is attached herewith for your
reference please.

Thanking you,

Yours faithfully,
For L&T-MHPS Turbine Generators Pvt. Ltd.


(Shailesh Agrawal)

Encl: As above.

cc : Mr. K.K. Tiwari
Industrial Adviser
Deptt. of Heavy Industries
Udyog Bhavan
New Delhi

Statement of Advance Authorisation No. 310620641 dt. 10-03-2011 for
RP Unit#1 : Licence Utilization

AA Details			
AA Sr. No.	Import Item Name	Qty As Per AA	UOM As Per AA
1	High Intermediate Pressure (HIP) Turbine Rotor Assembly	1	Set
2	Coupling Assemblies	3	Set
3	Low Pressure (LP) -1 Rotor Assembly	1	Set
4	Low Pressure (LP) -2 Rotor Assembly	1	Set
5	Low Pressure (LP) - 1 Casting Blade (LOC) RH Upper	1	Set (64 nos)
6	Low Pressure (LP) - 1 Casting Blade (LOC) LH Upper	1	Set (64 nos)
7	Low Pressure (LP) - 1 Casting Blade (L1C) RH Upper	1	Set (80 nos)
8	Low Pressure (LP) - 1 Casting Blade (L1C) LH Upper	1	Set (80 nos)
9	Low Pressure (LP) - 1 Casting Blade (L2C) RH Upper	1	Set (132 nos)
10	Low Pressure (LP) - 1 Casting Blade (L2C) LH Upper	1	Set (132 nos)
11	Low Pressure (LP) - 2 Casting Blade (LOC) RH Upper	1	Set (64 nos)
12	Low Pressure (LP) - 2 Casting Blade (LOC) LH Upper	1	Set (64 nos)
13	Low Pressure (LP) - 2 Casting Blade (L1C) RH Upper	1	Set (80 nos)
14	Low Pressure (LP) - 2 Casting Blade (L1C) LH Upper	1	Set (80 nos)

Statement of Advance Authorisation No. 310620136 dt. 08.03.2011 for
RP Unit#2 : Licence Utilization

AA Details			
AA Sr. No.	Import Item Name	Qty As Per AA	UOM As Per AA
1	HIGH INTERMEDIATE PRESSURE (HIP) TURBINE ROTOR ASSEMBLY	1	SET
2	COUPLING ASSEMBLIES	3	SET
3	LOW PRESSURE (LP)-1 ROTOR ASSEMBLY	1	SET
4	LOW PRESSURE (LP)-2 ROTOR ASSEMBLY	1	SET
	INDIGENISED		

31.03.36
29/11/17

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15	Low Pressure (LP) - 2 Casting Blade (L2C) RH Upper	1	Set (132 nos)
16	Low Pressure (LP) - 2 Casting Blade (L2C) LH Upper	1	Set (132 nos)
17	Seal Rings	2	Set
18	Oil Seal Ring Assembly	4	Set
19	Main Oil Pump Assembly	1	Set
20	Turbine Control System (TCS) Cabinet	1	Set
21	Turbine Protection System (TPS) Cabinet	1	Set
22	Control Valve	0	Set
23	Transmitter	0	Set
24	Switch	0	Set
25	Thermocouple	0	Set
26	Gauges	0	Set
27	Turbine Supervisory Sensor and Panel	1	Set
28	Actuators	2	Set
29	Emergency Governor	2	Set
30	Rotor for Generator	1	Set
31	Stator Coil	1	Set
32	Generator Through Bolt	1	Set
33	Seal Strips	200	Number
34	Leaf Springs	200	Number
35	Hellical Springs	100	Number
36	AS Bars (Forged) For Turbine Fasteners	184	Kg
37	Journal Bearing Assembly -SPEC-D430	2	Set
38	Main Stop Valve (MSV) and Governing Valve (GV) Body Welded and Machined	2	Set

5	SEAL RINGS	2	SET
6	OIL SEAL RING ASSEMBLY	4	SET
7	MAIN OIL PUMP ASSEMBLY	1	SET
8	TURBINE CONTROL SYSTEM (TCS) CABINET	1	SET
9	TURBINE PROTECTION SYSTEM (TPS) CABINET	1	SET
10	CONTROL VALVE	0	SET
11	TRANSMITTER	0	SET
12	SWITCH	0	SET
13	THERMOCOUPLE	0	SET
14	GAUGES	0	SET
15	TURBINE SUPERVISORY SENSOR AND PANEL	1	SET
16	ACTUATORS	2	SET
17	EMERGENCY GOVERNOR	2	SET
18	ROTOR FOR GENERATOR	1	SET
19	Stator coil	1	SET
20	GENERATOR THROUGH BOLT	1	SET
21	SEAL STRIPS	200	Number
22	LEAF SPRINGS	200	Number
23	HELLICAL SPRINGS	100	Number
46	AS BARS (FORGED) FOR TURBINE FASTENERS	184	KG
24	JOURNAL BEARING ASSEMBLY-SPEC- D430	2	SET
25	MAIN STOP VALVE (MSV) AND GOVERNING VALVE (GV) BODY WELDED AND MACHINED	2	SET

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39	Main Stop Valve (MSV) Bonnet	2	Number
40	Governing Valve (GV) Bonnet	4	Number
41	Interceptor Control Valve (ICV) Bonnet	4	Number
42	Reheat Steam Valve (RSV) & Interceptor Control Valve (ICV) Body Fabrication Assembly	2	Set
43	Reheat Steam Valve (RSV) Bearing Cover	2	Number
44	Reheat Steam Valve (RSV) Body Cover	2	Number
45	Reheat Steam Valve (RSV) Bearing Support Welding	2	Number
46	H.V Terminal Bushing	6	Number
47	Thrust Bearing Locating Device Assembly	1	Set
48	CS Plate (85 to 230 mm Thick) For LP Turbine Casings	45000	Kg
49	Y Type Strainer	1	Set
50	Flow Guide Assembly	4	Set
51	Altect Primer - SPEC - Rust Preventive Paint Based on Ketimine Curing Agent	450	Litre
52	Altect Primer Thinner - SPEC - Synthetic Resin Paint Thinner	30	Litre
53	SD Zinc 1000 - SPEC - Inorganic Zinc Rich Primer	450	Litre
54	SD Zinc 1000 Thinner - SPEC - Synthetic Resin Paint Thinner	30	Litre
55	SD Zinc Primer ZE No: 100 Base - SPEC - 3 Components Epoxy Resin Zinc Rich Paint	25	Litre
56	SD Zinc Primer ZE No: 100 Powder - SPEC - 3 Components Epoxy Resin Zinc Rich Paint	100	Kg

26	MAIN STOP VALVE (MSV) BONNET	2	Number
27	GOVERNING VALVE (GV) BONNET	4	Number
28	INTERCEPTOR CONTROL VALVE (ICV) BONNET	4	Number
29	REHEAT STEAM VALVE (RSV) & INTERCEPTOR CONTROL VALVE (ICV) BODY FABRICATION ASSEMBLY	2	SET
30	REHEAT STEAM VALVE (RSV) BEARING COVER	2	Number
31	REHEAT STEAM VALVE (RSV) BODY COVER	2	Number
32	REHEAT STEAM VALVE (RSV) BEARING SUPPORT WELDING	2	SET
33	H.V TERMINAL BUSHING	6	Number
34	THRUST BEARING LOCATING DEVICE ASSEMBLY	1	SET
47	CS PLATE (85 mm to 230 mm THICK) FOR LP TURBINE CASINGS	45000	KG
35	Y TYPE STRAINER	1	SET
36	FLOW GUIDE ASSEMBLY	4	SET
48	ALTECT PRIMER - SPEC- RUST PRVENTIVE PAINT BASED ON KETIMINE CURING AGENT	450	Litre
49	ALTECT PRIMER THINNER - SPEC -SYNTHETIC RESIN PAINT THINNER	30	Litre
50	SD ZINC 1000- SPEC-INORGANIC ZINC RICH PRIMER	450	Litre
51	SD ZINC 1000 THINNER - SPEC-SYNTHETIC RESIN PAINT THINNER	30	Litre
52	SD ZINC PRIMER ZE NO: 100 BASE-SPEC- 3 COMPONENTS EPOXY RESIN ZINC RICH PAINT	25	Litre
53	SD ZINC PRIMER ZE NO: 100 POWDER - SPEC- 3 COMPONENTS EPOXY RESIN ZINC RICH PAINT	100	KG

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57	SD Zinc Primer ZE No: 100 Hardener - SPC - 3 Components Epoxy Resin Zinc Rich Paint	15	Litre
58	Eponics ZP - SPEC - Spray Paint Thick Film Type Epoxy Resin	300	Litre
59	Altect Primer 2.5Y8/2 - SPEC - Rust Preventive Paint Based on Ketimine Curing Agent	100	Litre
60	V-Top-HB Non-Lead Base - SPEC - Two Component Thick Film Type Polyurethane Resin Paint	350	Litre
61	V-Top-HB Non-Lead Hardener - SPEC - Two Component Thick Film Type Polyurethane Resin Paint	75	Litre
62	V-Top Thinner - SPEC - Synthetic Resin Paint	190	Litre
63	Eponics #20 Under Coat Based Red Oxide - SPEC - Spray Paint 02 Liquid Thick Film Type Epoxy Resin	300	Litre
64	Eponics #20 Under Coat Hardener - SPEC - Spray Paint Thick Film Type Epoxy Resin	50	Litre
65	Eponics Thinner - SPEC - Synthetic Resin Paint	200	Litre
66	SD Zinc Thinner - SPEC - Synthetic Resin Paint	50	Litre
67	Thinner No 17 - SPEC - Synthetic Resin Paint	32	Litre
68	Ballasco No.600s - SPEC - Tar Epoxy Resin Paint	75	Litre
69	Rustite NC90 Yellow - SPEC - Paint - Phthalic Resin	75	Litre

54	SD ZINC PRIMER ZE NO: 100 HARDENER - SPEC- 3 COMPONENTS EPOXY RESIN ZINC RICH PAINT.	15	Litre
55	EPONICS ZP - SPEC-SPRAY PAINT THICK FILM TYPE EPOXY RESIN	300	Litre
56	ALTECT PRIMER 2.5Y8/2 -SPEC-RUST PRVENTIVE PAINT BASED ON KETIMINE CURING AGENT	100	Litre
57	V-TOP-HB NON-LEAD BASE -SPEC - TWO COMPONENT THICK FILM TYPE POLYURETHANE RESIN PAINT	350	Litre
58	V-TOP-HB NON-LEAD HARDENER - SPEC-TWO COMPONENT THICK FILM TYPE POLYURETHANE RESIN PAINT	75	Litre
59	V-TOP THINNER - SPEC -SYNTHETIC RESIN PAINT THINNER	190	Litre
60	EPONICS #20 Under Coat based Red Oxide - SPEC -SPRAY PAINT 02 LIQUID THICK FILM TYPE EPOXY RESIN	300	Litre
61	EPONICS #20 Under Coat Hardener-SPEC-SPRAY PAINT THICK FILM TYPE EPOXY RESIN	50	Litre
62	EPONICS THINNER - SPEC-SYNTHETIC RESIN PAINT THINNER	200	Litre
63	SD ZINC THINNER -SPEC-SYNTHETIC RESIN PAINT THINNER	50	Litre
64	THINNER NO 17-SPEC-SYNTHETIC RESIN PAINT THINNER	32	Litre
65	BALLASCO NO.600S-SPEC-TAR EPOXY RESIN PAINT	75	Litre
66	Rustite NC90 Yellow-SPEC-PAINT -PHTHALIC RESIN	75	Litre

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70	Neo Flalit 2.5Y8/2 - SPEC - Paint - Phthalic Resin Enamel	75	Litre
71	Paint Thinner A - SPEC - Solvent	60	Litre
72	Oil Seal Brass Strip (L=870mm To L=1000mm)	80	Number
73	Eton 2100 E Primer Export Gray - SPEC - 2 Component Epoxy Resin Paint	320	Litre
74	Eton 2100 E Silver - SPEC - 3 Component Epoxy Resin Paint	480	Litre
75	Eton 2100S Thinner - SPEC - Synthetic Resin Paint Thinner	160	Litre
76	Attack Primer 300 M - SPEC - Inorganic Zinc Rich Primer	608	Litre
77	Hydra Nut	44	Number
78	Through Bolt	44	Number
79	Parts For Current Transformer	1	Set
80	External Instrument Wiring Assembly	1	Set
81	Insulation Hose Assembly	1	Set
82	Crngo Coil (0.5 mm Thick) For Gen Stator Core	225000	Kg
83	Crngo Coil (0.7 mm Thick) For Gen Stator Core Ends	600	Kg
84	Gasket	1	Set
85	Brush Riggig Assembly	1	Set
86	Micrometer	1	Set
87	Resin Cone	2	Number
88	Air Side Seal Oil Pump Motor Set (AC)	2	Set
89	Air Side Seal Oil Pump Motor Set (DC)	1	Set
90	H2 Side Seal Oil Pump Motor Set (AC)	1	Set
91	H2 Side Seal Oil Pump Motor Set (DC)	1	Set
92	Differential Pre Regulator 0.85 Kg/Cm^2	2	Number

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67	NEO FLALIT 2.5Y8/2-SPEC-PAINT - PHTHALIC RESIN ENAMEL	75	Litre
68	PAINT THINNER A -SPEC-SOLVENT	60	Litre
69	OIL SEAL BRASS STRIP (L= 870MM TO L =1000MM)	80	Number
70	ETON 2100 E Primer export gray-SPEC-2 COMPONENT EPOXY RESIN PAINT	320	Litre
71	ETON 2100 E SILVER -SPEC-3 COMPONENT EPOXY RESIN PAINT	480	Litre
72	ETON 2100S THINNER - SPEC -SYNTHETIC RESIN PAINT THINNER	160	Litre
73	Attack Primer 300 M-SPEC-INORGANIC ZINC RICH PRIMER	608	Litre
37	HYDRA NUT	44	Number
38	CORE BOLT	44	Number
39	PARTS FOR CURRENT TRANSFORMER	1	SET
40	EXTERNAL INSTRUMENT WIRING ASSEMBLY	1	SET
41	INSULATION HOSE ASSEMBLY	1	SET
74	CRNGO Coil (0.5 MM Thick) FOR GEN STATOR CORE	255000	KG
75	CRNGO Coil (0.7 MM Thick) FOR GEN STATOR CORE ENDS	600	KG
42	GASKET	1	SET
43	BRUSH RIGGING ASSEMBLY	1	SET
44	MICROMETER	1	SET
45	RESIN CONE	2	Number
80	AIR SIDE SEAL OIL PUMP MOTOR SET(AC)	2	SET
81	AIR SIDE SEAL OIL PUMP MOTOR SET(DC)	1	SET
82	H2 SIDE SEAL OIL PUMP MOTOR SET(AC)	1	SET
83	H2 SIDE SEAL OIL PUMP MOTOR SET(DC)	1	SET
84	DIFFERENTIAL PRE REGULATOR 0.85KG/CM^2	2	Number

93	Motor Alongwith Float Pump	1	Set
94	Pressure Equalising Valve	2	Number
95	Float Valve For Drainregulator Feed	1	Number
96	Float Valve For Drain Regulator Drain	1	Number
97	Stator Coil Cooling Water Pump Motor Set	2	Set
98	Conductivity Meter	1	Number
99	Ion Exchanger For Stator Coil Cooling Water	2	Number
100	Stator Coil Cooling Water Filter	4	Number
101	Johnson Screen For Ion Exchanger	2	Number
102	Seal Ring	500	Number
103	Bearing Assembly	6	Set
104	Thrust Bearing	1	Number
105	Duct Piece	4	Set
106	Wire Mark	200	Number
107	Heat Shrinkable Silicone Runner Tube	244	Number
108	Hex U Nut M6 To M48	2000	Number
109	Gasket	400	Number
110	Search Coil	132	Number
111	Ripple Spring	1	Set
112	Auxiliary Oil Pump with Motor	1	Set
113	Oil Mist Seperator	1	Set
114	Bearing Assembly	1	Set
115	Consol Assembly	2	Set
116	Hydra Nut	130	Number
117	Turning Gear Assembly	1	Set
118	Jacking Oil DC Motor, 22 KW	1	Number
119	DC Emergency Oil Pump Motor	1	Number
120	AC Turning Oil Gear Motor	1	Number
121	High Pressure Oil Strainer	2	Number
122	Low Pressure Oil Strainer	2	Number
123	Monitor Modules with Sensors Drivers	1	Set

85	MOTOR ALONGWITH FLOAT PUMP	1	SET
86	PRESSURE EQUALISING VALVE	2	Number
87	FLOAT VALVE FOR DRAIN REGULATOR FEED	1	Number
88	FLOAT VALVE FOR DRAIN REGULATOR DRAIN	1	Number
89	Stator coil cooling water PUMP MOTOR SET	2	SET
90	CONDUCTIVITY METER	1	Number
91	ION EXCHANGER FOR STATOR COIL COOLING WATER	2	Number
92	STATOR COIL COOLING WATER FILTER	4	Number
93	JOHNSON SCREEN FOR ION EXCHANGER	2	Number
94	Seal Ring	1000	Number
109	Bearing Assembly	6	SET
95	THRUST BEARING	1	Number
96	Duct Piece	4	SET
97	Wire Mark (Rubber Tag)	200	Number
98	HEAT SHRINKABLE SILICONE RUNNER TUBE	244	Number
99	HEX U NUT M6 to M48	2000	Number
102	GASKET	400	Number
103	SEARCH COIL	132	Number
105	RIPPLE SPRING	1	SET
106	Auxiliary oil pump with Motor	1	SET
108	Oil mist seperator	1	SET
	INDIGENISED		
110	Consol Assembly	2	SET
111	Hydra Nut	130	Number
112	TURNING GEAR ASSEMBLY	1	SET
113	JACKING OIL DC MOTOR, 22 KW	1	Number
114	Emergency Oil pump with Motor	1	Number
115	Turning oil pump with Motor	1	Number
116	HIGH PRESSURE OIL STRAINER	2	Number
117	LOW PRESSURE OIL STRAINER	2	Number
120	Monitor modules with sensors drivers	1	SET

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124	Filter Cartridge	144	Number
125	High Intermediate Pressure (HIP) Outer Casing Assembly with Accessories	1	Set
126	Insulation Hose Assembly	1	Set
127	Terminal Board For Thermocouple	8	Set
128	Terminal Board For Search Coil	2	Set
129	Box Nut	1	Set
130	Radial Pin	1	Set
131	Double Nut Bolt	1	Set (270 Nos.)
132	Sleeve	1	Set
133	Stud Bolt	1	Set (1064 Nos.)
134	Caulking Piece	7	Set
135	Relief Valve with Accessories	3	Set
136	Seal Ring	20	Set
137	Seal Strip	18	Set
138	Stack Ring	4	Set
139	Stud Bolt	2	Set
140	Zero Seal Ring	2	Set
141	Flow Guide with Accessories	2	Set
142	Instrument Panel Assembly with Accessories	2	Set
143	Limit Switch with Accessories	1	Set
144	Linear Variable Differential Transformer (LVDT) with Accessories	1	Set
145	Main Valve & Governing Valve Support with Accessories	1	Set
146	Main Valve with Accessories	6	Set

121	Filter Cartridge	144	Number
78	Rough M/C- HIP OUTER CASING UPPER HALF	1	Number
79	Rough M/C- HIP OUTER CASING LOWER HALF	1	Number
	INDIGENISED		
101	TERMINAL BOARD FOR THERMOCOUPLE	9	SET
100	TERMINAL BOARD FOR SEARCH COIL	2	SET
	INDIGENISED		
	INDIGENISED		
	INDIGENISED		
	INDIGENISED		
	INDIGENISED		
118	CAULKING PIECE	10	SET
129	Relief Valve with Accessories	3	SET
130	Seal Ring	12	SET
131	Seal Strip	17	SET
132	Stack Ring	2	SET
133	Stud Bolt	1	SET
134	Zero Seal Ring	2	SET
125	Flow Guide with Accessories	4	SET
	INDIGENISED		
	INDIGENISED		
126	Linear Variable Differential Transformer (LVDT) with Accessories	6	SET
127	MAIN VALVE & GOVERNING VALVE SUPPORT with Accessories	2	SET
128	Main Valve with Accessories	10	SET

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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/04/2017 - Case No. A/R-17 (M/s Prijai Heat Exchangers Pvt. Ltd.)
(Advance Authorization No. 0310724586 dated 19.02.2013)**

Norms may be modified as under:

1. Keeping in view that import of Copper tubes (import item at Sl. No. 1) was made prior to ratification of Norms by the Norms Committee and therefore, it is not possible to amend its description in import documents as per the decision of Norms Committee, for the purpose of redemption, description of import item at Sl. No. 1 may be restored as per original Advance Authorization.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee- I

DIPP No. 12/32/2017-TSW/17-A/R dated 28/04/2017